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SHRI BHUVNESH CHATURVEDI: I am concluding in a minute. So, we must be on guard about this new slogan of genuine nonalignment. All these people who tacitly want to give a twist to our foreign policy are raising the slogan and we must be on guard against these tactics.

In the end, I feel that our foreign poiicy is not limited to the House or to the Government. The whole nation should be involved in it. The whole nation should be educated on these issues. Foreign policy is nothing but our home policy projected in international fields. Therefore, the whole nation should clearly understano what issues are before us what issues are concerning our national interest.

This is all that I have to submit \_

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): The House is adjourned till 2.30 p.m.

The House then adjourned for lunch at two minutes past two of the clock.

The House reassembled after lunch at thirty-four minutes past two of the clock, the Vice-Chairman (Shrimati Kanak Mukherjee) in the Chair.

#### RESOLUTION SEEKING APPOINT MENT OF A COMMITTEE TO STUDY ELECTORAL REFORMS

THE VICE-CHAIRMAN (SHRIMATI KANAK MUKHERJEE): First Shri Anand Sharma to move the Resolution. He is absent. Then Shri S. W-Dhabe to move his Resolution regarding electoral reforms.

SHRI S. W. DHABE (Maharashtra): Madam Chairperson, I beg to move 2Q1 RS—9. *Electoral Reforms* the following Resolution which is very important:

"Whereas it is necessary to take the following steps, namely;

strengthen Indian democracy and make it more people-oriented;

implement provisions in Part XV of the Constitution of India in letter and spirit:

reduce the age of voting from 21 to 18 to make the adult suffrage more broad-based;

drastically cut the election expenses to bring them within the reach of the poor;

radically change the election law so as to eliminate many malpractices;

implement various recommendations, reports and decision with regard to electoral reforms;

State should share reasonable part of election expenses; and

control and regulate by law the formation and functioning of political parties including auditing of their accounts and making them public; this House recommends that Government should appoint a high-powered Committee consisting of 15 members of this House under the Chairmanship of the Union Minister of Law to study various aspects of electoral reforms >.ad submit comprehensive report to the House within 3 months suggesting amendments to the Constitution, various laws relating to elections to Parliament and State Legislatures, as also other steps that should be taken to. make democracy truly representative of people, curb the evil effects of money power in elections, eliminate corrupt practices and to maintain the purity of elections so essential for the proper and healthy functioning of our great democracy." Madam, electoral reforms is a very important subject. Ours is the big-

#### [Shri S. W. Dhabe]

gest democracy in Asia and also the biggest parliamentary democracy in this part of the world. We have got an institution of Election Commission enshrined in our Constitution and it has been working well, in spite of all the infirmities, during the last so many elections.

Resolution seeking

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The elections have resulted in reflecting the will of the people but it cannot be said that the true will of the people is reflected through the instruments which are created, the laws which we have got, tor electing their representatives. We have got an Act and Part XV of the Constitution provides for elections. It has been the intention of the legislation that elections must be held simultaneously. Section 14 of the Representation of the People Act 1951 clearly provides that elections must be held throughout the country at one time. Subsection (2) of section 14 provides— under the heading -'Notification for general election to the House of the people" as follows:—

"For the said purpose the President shall, by one or more notifications published in the Gazette of India *on such* date or dates as may be recommended by the Election Commission, call upon all Parliamentary constituencies to elect members in accordance with the provisions of this Act and of the rules and orders made thereunder

So, it is obligatory under section 14 of the Representation of the People *Act* that all elections to Parliamentary constituencies must be held before Parliament is constituted. Now we have got the unusual phenomenon that in two most important States like Assam and Punjab we could not hold elections. This is a very serious matter. The President was required to issue an Ordinance to amend the law so that elections in Punjab need not be held.

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The second question which has come up and which has been engaging the attention of jurists and others is about the implementation o,f the provisions of Part XV of the Constitution, that is, about the constitution of the Election Commission. Part XV of the Constitution provides for the election procedure. Clause 2 of Article 324 of the Constitution says: —

-The Election Commission shall consist of the. Chief Election Commissioner and such number of other Election Commissioners, if any, as the President may from time to time fix and! the appointment of the Chief Election Commissioner and other Election Commissioners shall, subject to, the provisions of any law made in that behalf by Parliament, be made by the President."

So, clause 2 of Article 324 of the Constitution contemplates that the Election Commission shall be composed of more than one member. But it is not clear and I could not find any reason why up till now this provision has not been implemented in letter and spirit. Will it not be profitable to consider at this stage whether we should have a three-member Election Commission or one-member Election Commission is good? The Law Minister is sitting here. He is a lawyer and knows that a full-bench is better than a single-Judge bench in judicial pronouncement, what they say, in judicial administration or administration of iudiciary.

There is also a provision which is also being debated. That is about the adult franchise. Article 326 provides:

"The elections to, the House of the People and to the Legislative Assembly of every State shall be on the basis of adult sufferage; that is to say, every person who is a citizen of India and who is not less than twenty-one years of age on such date as may be fixed in that behalf by or under any law made by the appropriate Legislature and is not otherwise disqualified under this Constitution or any law made by the appropriate Legislature on the ground of non-residence, unsoundness of mind, crime or corrupt or illegal practice, shall be entitled to be registered as a voter at any such election."

So, this provides that Parliament by law can reduce the age of voting. Under Article 326 it has been provided that it should be 21. Many municipal laws have provided now that the age of voting should be 18. Will it not be desirable that to involve more youth we should reduce the age requirement for the voters in this country? And the question, therefore, before the House is which I have suggested in my Resolution, that the voting age should be less than 21 and it should be 18.

There is another aspect which has come to our notice and the notice of the entire country, that there can be fraud on the election law. Assam is a typical example. Assam elections were held, the Assembly elections, in which people have been declared elected to the Assembly, in one lakh voter constituency, getting 90 or 100 votes. That situation was never contemplated. Even they got less number of votes than those required for saving of deposits. Sixteen MLAs were saiOA 002 then less getting elected each in the Assam Assembly elections. There is no minimum percentage of votes prescribed for a person to get elected though there is the minimum requirement of votes prescribed for saving of deposit. The Assam Assembly elections have shown that our laws have infirmities so far as the election process is concerned.

The other aspects are well known, and I will deal with them seriatum.

About the code of conduct, the Election Commission, every time when a notification is issued, issues a code of

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conduct for the parties, and especially the party should observe it. They ruling should not make new announcements. The code of conduct issued on the 16th of November says that they should not announce any new projects that they should not give new promises to the people, and that any they should not hold ceremonies like of bhoomipujan of new undertakings. In ny Bhandara State at on the 16th of November the *bhoomipujan* of a steel project was done with Mr. Salve, Minister of State for Steel and Mines, as Chairman and the Chief Minister of Maharashtra, Shri Vasant Dada Patil, as the Chief Guest. Thus, the code of conduct which has been issued from time to time is only followed in breaches. In fact, this is not new. It is based on a report.

One report, I know, is of a committee, popularly known as the Tar-kunde Committee. It was appointed by Shri Jayaprakash Narayan on behalf of the Citizens for Democracy in February, 1975. And the report of the Committee on Electroal Reforms says, and I quote:

"The convention backed by the legal sanction as mentioned below should be developed to the effect that the Government of the day should function as a caretaker Government from the time of the announcement of the dissolution of Parliament or Legislative Assembly, as the case may be, until the polling day. During this period, the caretaker Government should not (a) initiate and announce new policies, (b) start new projects. (c) grant allowances or loans or salary increases and (d) hold official functions attended by Ministers, Deputy Ministers and Parliamentary Secretaries".

It further says and I quote:

"During the aforesaid period, Ministers, Deputy Ministers and Parliamentary Secretaries should

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not travel except at their own expense and should not use Government aircraft or vehicles. They should also not use government postage for election purposes nor use the Public Works Department for erecting rostrums for their public meetings. Generally, the use of Government machinery for election purposes should be stopped".

In spite of the Election Commission's tacit directives on the code of conduct, we all know, they are not .being followed either by the Central or State Governments in many parts of the country.

Recently, the Members of Parliament staged a dharna before the Election Commission Office on Bihar Issue. The Returning Officer there declared first a C.P.I. Member as elected and a certificate was also issued to him to this effect. But, subsequently he has changed the order and declared another candidate belonging to, the ruling party. It is surprising to know that two certificates were issued by the Returning Officer. When all these Members went and protested about the change of order, his reply was quite funny. He merely said that he was helpless in the matter and advised the agitating members to file an election petition in the court. This is the state of affairs with regard to the declaration of election today.

Another aspect which requires consideration is large scale violence taking place during election periods. In the recent past we have seen at many places violence has affected elections and people could not cast their votes. Election expenses are increasing and at the same time corrupt practices are also increasing which I need not state here, because everybody knows it. With every election, there is an increase in the growth of number of political parties. Even the number of candidates contesting is also increasing. In one constituency at least 90 candidates were in the fray. In Bel-gaum constituency in Karnataka, there were 324 candidates in the fray. So, with every elections expenses are going up and up. It is a well known, fact that the expenses which) the candidates are incurring are much more than the prescribed by the Election Commission.

It is, therefore, imperative for us to consider as to what should be election law at present where reforms are urgently required.

Madam, Vice-Chairman, I would like to submit that if Parliament democracy is to be effective and successful, the election process must be clean and should be available to the poorest of the poor. It should be able to regulate the political party system in our country. As the Government has to govern, an opposition has to criticise, it must be vigilant. Under the election system, the Opposition of a sizeable number should also be able to emerge. In fact, the Opposition Parties also have now acquired a recognised status in the heirarchy of the democratic institutions in our country. What is the history? If you want to consider this election reforms, you must take the views of the Opposition Parties views also. It is very unfortunate that though this debate has started in 1970, we have not been able to make much headway. There was a committee'in 1970 and certain recommendations were made. Comprehensive proposals were made by the Election Commission to the Ministry of Law. Then they were again considered by the joint Committee of Parliament. They proposed amendr ments to the election law. The Central Government thereafter prepared a Bill to amend the Representation of the People Act, 1950 and 1951 and introduced the same in Lok Sabha in December 1973. And the Bill lapsed on account of dissolution of the House in January, 1977. This shows how much we are concerned with electoral

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reforms and what sort of treatment was given to this Bill. This was not a Bill which incorporated all the recommendations. This Bill incorporated only some recommendations. Other recommendations had been left out. After 1977, the Janata Party came to power and a review was made. They also made certain proposals. The Tarkunde Committee Report is famous. After the January elections in 1980, in 1982 the Election Commission made some important recommendations and sent them to the Government. The main recommendations which were made by them are as follows: First, there should be a ban on defections. For this no amendment to the Constitution was felt necessary. A suitable amendment to the Representation of the People Act, 1951 regarding disqualification was considered sufficient. This recommendation has already been implemented and the Constitution has now been amended. I want to point out at this stage that this amendment is not sufficient. It is necessary to amend the Constitution further to bring within its purview the elections to local bodies. In our country municipal elections or elections to corporations or zila parishads are held after 10 to 15 years. And wherever there are Legislative Councilsthere are eight important States where we have got Legislative Councils'-the local bodies have got representation in them. In my own State, for the last 10 to 12 years there is no representation of the local bodies in the State Legislative Council or in the Vidhan Parishad as it is called, because elections to the local bodies are not held. In some States elections are not held even for 15 to 20 years. The Karnataka Council faces the same problem because elections to the local bodies are not held. Therefore, in order to make grassroot effective, my suggestion is democracy that the Constitution should be amended to bring within the purview of the Election Commission, the elections to local bodies, specially zila parishads, Municipal

Councils and corporations so that the Upper Houses in the States can also function effectively and elections to the local bodies can be held regularly every five years.

Another recommendation which has been made by the Election Commission in 1982 is the creation of an Election Fund. It recommended that the Fund should be created and allowed to be operated under the full control of the Election Commission with the assistance of financial advisers chosen for the purpose, with norms laid down for administrative purposes. It also made a new proposal to ensure the same privileges and safeguards in the matter of secretariat and staff of the Election Commission as are available to other constitutional bodies like Parliament. the Supreme Court, the Comptroller and Auditor-General and the UPSC and to make the expenditure of the Election Commission a charge on the Consolidated Fund of India. This is also an important recommendation. I will not read all the recommendations. I will make submissions on some of them.

Another recommendation is that power be vested in the Election Commission to direct the State Government to file a complaint in respect of any breach of official duty of an officer in connection with the preparation and revision of electoral rolls and conduct of elections and initiation of criminal action which should be binding on the Government. In this connection, I would only like to cite an example again from Bihar where one Minister with police staff went to a polling booth and forcibly captured the booth, took away the ballot papers and stamped them. The officer could not be given any protection because he was under the State Government. Therefore, this recommendation is very important that the Election Commission should have some powers to deal with such matters. In fact, that Minister was to be prosecuted for

[ RAJYA SABHA ]

[Shri S. W. Dhabe] committing a theft and a complaint was filed. But subsequently, in the Assembly elections the same man was given a ticket by the ruling party in that State. Clause 6 is very important. The recommendation made by the Law Commission under this clause Is verv important but no attention has been paid to this up till now. The law should provide defining •political parties". The Election for Commission should be empowered to make regulations to deal with matters. The recommendation provides for compulsory parties for registration of political compulsory maintenance of accounts, compulsory audit of accounts by an -agency to be named by the Commission and submission of the report to the Commission. This is a very important aspect of political life. Some may agree and some may not agree. But todav the whole democracy is functioning through the political parties. Political parties set up their candidates and they are elected. It is the common allegation made by the leaders of political parties that large funds are taken from capitalists for the conduct of elections and those who get more funds naturally get more number of candidates elected. Crores of rupees are spent on advertising, on travelling. membership fee is not Even though collected from members, political parties are known to have huge funds the sources of which are not known. It is alleged that even foreign money comes and political parties are financed for the elections. Therefore, in some countries like West Germany a law is made, there is a legislation to regulate political parties. The only regulation that the Election Commission in India has done is about symbol. A symbol is given to the political parties for the purpose of election. Therefore, my resolution demands that this aspect of our political life should be scrutinised and a legislation brought on those lines. No. 9. No. 10 and No. 11 are very impor-

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tant recommendations. The Commis should be sion empowered to order fresh poll in case ballot papers are with, impersonation tampered and SO on The Commission should he em order repoll not only in a powered to segment of a parliamentary constitu but in the entire constituency. ency, They should also have power to cancel an election. In some cases the Elec Commission is not given powers tion to cancel elections. In Jammu and Kashmir under certain circumstances State laws provide that the an elec tion can be cancelled. It is very essen tial that wherever booth capturing Commission takes place. the Election should be empowered to cancel the entire election. If purity is to be maintained, this power has to be given and it can act as a great deterrent to those who try to capture booths and get elected by unfair means. Then, the also made a recom Law Commission mendation in September, 1982 which the Government has not so far accept ed-that elections to the House of the People and the Legislative Assemblies of the States should be held simul taneously. This is a very healthy re commendation. I do not know why the Government has not accepted it up till now. Now we have a pheno menon of having elections Lok to and then just Sabha in January two months after are held elections to the State Assemblies. If elections to both the Lok Sabha and the State Assemb are held together, the election lies ex penses will be less, the workload on administrative machinerv the for the elections will be manning less. of course. it may be advantageous to some persons or some political parties to have separate elections. But in a democracy it is very essential that election should be less expensive and we should not unnecessarily spend money. From this point of view it was a very important recom-3 P.M. mendation made. Having regard to the above considerations, the Election Commission is strongly of the view that a stage has come

for evolving a system

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by convention, if it is not feasible or possible to bring about a legislation, under which the General Elections to the House of the People and the Legislative Assemblies of the State are held simultaneously. After all, such an arrangement worked immensely satisfactorily up to 1967. On the 27th May, 1983, again the Chief Election Commissioner had said in one seminar in New Delhi, at the Institute of Constitutional and Parliamentary Studies, something <sub>&</sub>bout this and he made seven important points, namely, regulation of the role of political parties, safeguarding against the multiplicity of parties, curbing of the role of money power in the elections, ban on defections, safeguarding against the misuse of the official machinery, ensuring the independence of the Election Commission, holding of elections to the Panchavats and the Zila Pari-shads simultaneously so as to enable them to fill the vacancies in the Upper Houses, and so on and so forth. These points have been repeated time and agai'.). But they have not been given the importance which should have been given by the Government. It is not a question of one party or the other, but' it is something which affects entire people. Therefore, I have canvassed in my Resolution for all these things and I want this House to consider them seriously. It is a question affecting all the people of the country and if is a question which would affect the democratic fabric in the country and if these things are not given the consideration which they deserve, then the democratic fabric would be at stake. If we do, not bring about the changes that are needed, then the people may lose .. their faith in the elections and if the elections become too costly for an ordinary man to fight, then the current will be against the system itself and it will destroy all our democratic institutions. Therefore, it is very essential that the election expenses are reduced and the Government machinery remains independent and impartial. In this context, I would like to Quote what Rajaji

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has said in his well-known book, "Rescue Democracy from Money Power". He has said therein-.

"The permanent officials of the State must be presumed to be, and should be gradually trained to be, strictly non-party in  $_{a}U$  their ad ministrative acts including election work. Otherwise there is no chance for democracy. Administrative duties should be done with strict judicial impartiality. Those who run the administration as permanent officials should be disabused of the prevailing notion that part of their loyalty is to help the ruling party to win."

He has further said in the same book:

"At present, elections are practically a private enterprise with large capital investments. This is unadulterated evil and should go, being replaced by the State taking over the greater part of the work and of the expense on a strict nonparty basis. Over and above this and indeed topping it all, the ruling ministers should hand over their reins of office at least six months before polling day to the President of the Union and the Governors of the States, as the case may be, who should run the administration with the assistance of the permanent officials. The census operations should be the model for the electoral arrangements. This will clean the whole atmosphere of the many foul infections that now prevail during election time."

What Rajaji has said in his book is equally true in the present circumstances also. The election expenses have got to be reduced, if the common man cannot fight the elections because of the cost, then the election machinery and democracy have no meaning for him. Therefore, the question of reducing the election expenses becomes important. Then, the voters can be given cards like identity cards to go to a particular book and cast their votes. This can be done by the Gov-

[Shri S. V. Dhabe] ernment and the Election Commission can distribute such cards. There are many other suggestions like this and I do not want to take the time of the House. I would like to say only that many of these things are pending for a long time which require immediate attention. Now, we are out of the elec- [ tions and two important elections are already over. Now we can certainly consider these aspects more dispassionately and with a clear mind so that we can strengthen cur democratic set-up. Under these circumstances I would suggest that a committee may be appointed and thev may report within three months suggesting amendments to the Constitution and election law or any other steps which will be conducive for strengthening our democracy.

I, therefore, request the House to accept my Resolution and take the necessary steps.

SHRI CHATURANAN MISHRA (Bihar): Madam, I beg to move the following amendment to the Resolution:

"That in line 6, *after* the words "letter and spirit" the words "and also amend it suitably to introduce the system of proportional representation to begin with in the Vidhan Sabha elections b<sub>e</sub> *added.*"

#### The questions were proposed.

THE VICE-CHAIRMAN (SHRIMATI KANAK MUKHERJEE): Now, the Resolution and the amendment are open for discussion. The Minister concerned may reply after that, and then the mover will reply. Now, Shri Adinarayana Reddy. Not there. Shri Mostafa Bin Quasem.

SHRI MOSTAFA BIN QUASEM (West Bengal): Madam Vice-Chairman the formulation of the Resolution moved by hon. Member Mr. Dhabe re-

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veals that he wants to highlight the urgency of comprehensive electoral reforms in our country in order to sustain a healthy parliamentary democracy. In principle, 1 sunport the Resolution.

Madam, comprehensive electoral reforms in our country are all the more necessary. And gained an added importance in it has recent years particularly in view of the large-scale violence that has taken place in different parts o,f the country during the elections to the Parliament and even to State Legislatures. In the last elections, both parliamentary elections and State legislature elections, and even in bye-elections, the country has seen that in some states violence was very much there. There were cases of booth-capturing by using physical force and like that. This situation is there. But had the situation not been so, electoral reforms would even then be justified because of certain serious deficiencies in the existing electoral laws. deficiencies and drawbacks in the administrative set-up related to the election process.

Madam, I think the main evils in the entire electoral process of our country today are the money power and the muscle power. Some of the political parties are also talking of these things, that money power and muscle power are playing a role in the electoral process. That is also evident from the elections held in our country, and particularly elections held during the recent years. Now, for sustaining healthy parliamentary democracy in our country an essential pre-requisite is definitely a free and fair election. But the money power and muscle power are polluting and endangering free and fair elections in our country and day by day they are becoming more alarming. 1 would like to point out that this role of muscle power and money power cannot be looked at as something isolated from our total political system. These are just symptoms of the disease.

These are not the diseases themselves. If these are considered to be the maladies of the electoral system and definitely these are the maladies of the electoral system, these maladies result from the basic malady of our socio-economic system. The muscle power and the money power are not the results of the electoral process itself. These are the natural offshoot of the exploitative social and economic systems prevailing- in our country. It is not a fact that violence is resorted to only during the elections. It is not a fact that muscle power plays its role only during the elections. It is not a fact also that money power plays this role only during the elections. The fact remains that money power is used not only to bribe the voters during the elections but at all times. When there are no elections in the country, money power is used by the owning classes of the society to corrupt individuals, to corrupt groups belonging to all sections of the people and even to corrupt administrators. I am sorry to say that even some political leaders are also corrupted thereby. So, this is the game played in our exploitative society by the owning classes in order to uphold their own interest, in order to get hold of the State machinery to use it for fulfilling their own interests. They use money power even when there are no elections. The electoral process is not isolated from the total political system. So, when the elections come, money power is used to influence elections. The same is true of the muscle power. It is our experience in this country that the bourgeois fuedal classes who are exploiting the working, people through economic means, make use of physical force against those who want to resist their exploitation. This is found in the cases of strikes in our country, agricultural struggles and mass demonstrations. Our experience is that this muscle power is used to do away or to suppress legitimate aspirations of the people of our country. When the elections come, that muscle power is being

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used with the same end in view. I think that whatever may be the constitutional or legislative measure adopted, it is not possible to entirely do away with these evils which are endangering the political system of our country unless the very socioeconomic system prevelent in our country is changed, unless we are able to establish a free society replacing the existing exploitative society. I do not have that much of optimism that by introducing the legislative measures, by making such changes here and there, we will be able to strike at the very root of the evils which are vitiating the overall political atmosphere in our country and particularly the electoral process prevalent in our country. Even then, I do. believe that certain well thought-out steps in the form of reasonable Constitutional amendments, parliamentary legislation and the remodelling of the administrative set-up may to some extent counter this evil effect. And the benefit-even one may call it a fringe benefit-I think, lies there. So,, there is an urgent necessity even in the present set-up for resorting to certain methods so that the situation may be improved.

Madam, you are aware and, I think, the hon. Members are definitely aware that one central defect in the electoral process of our country and this is our experience that for the last several years a party getting the minority of voters' support is winning elections and forming the Government at the Centre as well as in some States. *I* think, this is not in keeping with the

true principle of democracy, particularly parliamentary democracy. Attempts should be made at least to eradicate this defect which, to my understanding, constitutes to be the central defect in the present electoral system of our country. Herein arises the question of how to root out this defect. And my suggestion is this, and for that matter, I support this part of the amendment moved by hon. Shri Chaturanan Mishra, that there should

[Shri Mostafa Bin Quasem] be a proportional representation system. I agree with this part of the amendment proposed by Shri chatura-nan Mishra.

Madam, I would like to point out that the present electoral system in our country is to be replaced by one variety or the other of what is called proportional representation. Now, whatever may be the variety of that system, it must ensure that every political party or group or even individuals should place a list before, the electorate and get representation in proportion to the voters' support that party or group or even the individual gets. If the present electoral system is replaced by a system of proportional representation, that will go a long way to mitigate the central defect of our electoral system. And the proportional representation system has got certain distinct advantages. I need not go into the details. I would like to point out that another evil in the electoral system and in the body politic of our country is the evil of defection, that is the practice of the elected representatives changing their parties after being elected. It is heartening to note that the Government did take" the initiative to formulate an Anti-Defection Bill and an antidefection measure has been enacted in our country through Constitutional amendment. But still I remember very cautiously that it was expressed in this House and it was even said by the hon. Prime Minister, Shri Rajiv Gandhi, that even after the passing of that Act certain grey areas remained still to be covered and we were very much expecting that the Government will be and should be faithful to its commitment that the uncovered areas will be covered subsequently. What I want to emphasise is this, that if the system of proportional representation that is accepted to replace the present electoral system, that will be an additional antidote to, the tendency of defection which may this way or that way re-

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main even after the passing of the Act banning defections. So, I would request the Government and all concerned to give a serious thought to this suggestion, which is not coming from me alone. This suggestion has been floated by at least two or three political parties in our country, the party to which I belong, the Communist Party of India (Marxist), has long been trying to impress upon the Government that a system of proportional representation within this present setup, can play a very vital role because this system has definitely certain advantages over the present system. I would request the hon. Minister to take into consideration the suggestion and I will be very much expecting that an honest attempt will be made by the Government to, translate this into practice. I am aware of the fact that certain things are not directly covered by the Resolution moved by Mr. Dhabe, but I seek your permission, Madam, to refer to some such things, which, though not directly related, are not quite out of place in the ".ontext of the present discussion.

Now, we have adopted a federal system of Government in our country. And one particular principle of the Federal system of Government is this that in the upper house of the Central Legislature, and in our case the Rajya Sabha, the States, whatever may be the size and population, should have equal number of representatives- That is in keeping with the federal principle. I may cite instantly so many-cases. For instance, in the Soviet Union, Madam, you know, that the Central Legislature is the Supreme Soviet. It has got two chambers, the Soviet of the Union and the Soviet of Nationalities. The Soviet of Nationalities of the Supreme Soviet, is equivalent to the Council of State's, or Rajya Sabha of our country. Each Union Republic there sends 32 representatives to the Soviet of Nationalities, it does not matter what the number of people residing in a particular Union Republic is, or what geographical size

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was.

of the Union Republic is. Even in the United States tions were also there. There were certain of America, the Senate consists of 100 members and recommendations of the Election there are 50 States of the United States of America Commission itself.

each sending two representatives each to the Senate,

which is the Upper House of the American Con-

gress. What I want to emphasise upon is that equal

representation of the States in the Council of States change of circumstances. is in keeping with the federal principle. Since it is not quite unrelated to the I have mentioned it.

Before I conclude, I would like to emphasise one more point. Hon. Mr. Dhabe also referred to it. Our Constitution provides for Election Commission which is at the helm or the affairs of the Parliament as well as to State elections to legislatures of our country. I think a multimember Election Commission, a broad-based Election Commission, is definitely preferable to the present composition of the Election Commission. The Constitution provides for that. There is a provision for other members also in the Election Commission. And I think it is high time the Government should give serious thought to this aspect because a multi-member or a broadbased Election Commission will be cap-

of tackling the stupendous task that it has to face. Secondly, we all know, the Election Commission is also

.ted with a quasi-judicial function and if the Election Commission is composed of several members, the decision taken, while discharging this quasi-judicial function, will be more acceptable by all and that will carry more respect. So, I would ask the hon. Minister to take into consideration what, with your permission, I ha\"? just referred to. -

Before I conclude, I would like to say that there have been concrete tions for electoral reforms before also. Mr. Dhabe has, in his concluding portion of the Resolution, spoken of appointment of a Parliamentary Committee. Such committees were there before. Their recommendaSHRI MOSTAFA BIN QUASEM: There may be change of circumstances What I want to point out is not that: concrete, fruitful, positive suggestions are lacking. Such suggestions are already there. But a total lack of will on the part of the ruling party and its Government at the Centre is the main hinderance to any effective electoral reforms being possible because I think that the chief beneficiary of the deficiencies and the drawbacks of the electoral system, has so long been the ruling party at the centre and its Government. With these remarks. I conclude.

SHRI S. W. DHABE;

अत हवात ल्ला झन्तारी (नाम-निर्वेशित): वाइस-चेयरमैन साहिबा, मैं मवारकबाद वेता हं धाबे जी को कि उन्होंने एक बहत ग्रच्छा रेजोल्पणन पेण किया है। दलवन्दी के खिलाफ जो बिल पास हो चुका है उसके बाद यह बहत जरूरी हो जाता है. उस की कीरोलरी हो जाता है। मझे एक बाक्या याद या रहा है । जब जवाहर-लाल जी प्राइम मिनिस्टर थे तो बंगाल में वहत डिस्टरवेंस हो रहा था । पब्लिक भीटिंग्स नहीं हो पाती थीं । जलस ग्रौर जल्से निकल रहे थे और बहत हंगामा हो रहा था उस जमाने में जवाहरलाल जी ने राय दी कि इलेक्शन करा दो। समझ में नहीं स्राया कि इलेक्शन से क्या हो जाएगा ? इलेक्शन हए, पीसफल इलेक्शन-हो गये । इलेक्शन से लोगों के दिल ठंडे हों गए । उनकी समझ में आ गया कि हमें ऐसा केरना है । यह ताकत है इलेक्शन की । लेकिन आज ऐसा नजर नहीं आ रहा है । पंजाब में इलेक्शन हुए, उसके बाद जो पार्टी हार गई उसने वह हंगामा किया कि ग्राज तक चल रहा है । ग्रसम में भी इलेक्जन हए । जो पार्टी हार गई, उसने बेइंतिहा हंगामा किया । यही हाल

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## [श्री हयात्ल्ला ग्रन्सारी]

आज गुजरात में हो रहा है। वहां पर जो पार्टी हार गई, उसने नई नई जक्लें निकाली हैं।

Resolution seeking

appointment of a

एक चीज जो इन हंगामों में काम आती है, वह है कम्यूनलिज्म । ग्रसम में हो या पंजाब में हो या गुजरात में, जहां भी हंगामा हो रहा है वहां पर कम्यूनलिज्म को भड़काया जा रहा है । इसका मतलब यह है कि हमारे इलेक्शन वह काम नहीं कर रहे हैं जो करने चाहिएं । हमारे इलेक्शन ठंडक नहीं पहुंचा रहे हैं बल्कि और ग्राग लगाते हैं । वे लोग समझते हैं कि जव और रास्ते वन्द हो गए हैं तो हंगामा करो । एक पार्टी के लीडर ने तो यहां तक कहा था कि हमको सड़कों पर निकलना एड़ेगा क्योंकि हमारी डैमोकेसी फेल हो गई है । तो उनको हारने से ऐसा लगा कि कुछ दंगा-फसाद कराना चाहिए ।

इलेक्शन में दो चीजें काम ग्र... हैं। मनी एण्ड मैसेज । लेकिन जो चीज अमरीका में हो रही है वह सब लोग जानते हैं। वाइस प्रेसिडेंट के इलेक्शन में कोई भी खड़ा हो सकता है लेकिन सब जानते हैं कि वहां पर 15 फेमिलीज जो कर सकती हैं उतना कोई नहीं कर सकता । इतना रुपया इतनी पावर चाहिए कि 15 के अलावा 16वीं फैमिली का ग्रादमी वहां इलेक्शन में खड़ा नहीं हो सकता । वहां डेमोकेसी बेकार हो गई है । हमारे यहां पर नये एँक्सपैरिमेंट हो रहे हैं । हमारे यहां सोशल्ज्म भी है, सैक्युलरिज्म भी है। हम साथ साथ आगे बढना चाहते हैं दोनों को लेकर और कुछ नई चीज करना चाहते हैं । हम दूनिया के सामने नमना पेश करना चाहते हैं । हम वह चीज लाना चाहते हैं जो सही डेमोकेसी हो, जिसमें स्पीच ग्रौर राइटिंग पर पावन्दी नहीं होगी लि जो चाहते हो, बोलो जो चाहते हो लेकिन उसमें वाययलेंस न हो । हम ऐसी डैमोत्रेसी लाना चाहते हैं जिसमें पैसे का रोल न हो । ऐसी नहीं जैसी कि अमरीका में है, इंग्लैंड में भी है । हमें दुनिया के सामने नया मैसेज पेश करना है । गांधी

### Committee to study Electoral Reforms

जी ने मैसेज दिया नान-वायलेंस का और हमने ब्रिटिश गवनमेंट को नान-वायलेंस से हरा दिया । न हमने दोप चलाई, न फौजी कार्यवाही की ग्रौर उनसे ताकत छीन जी। ग्रव हमारे सामने यह समस्या है कि ऐसी डैमोकेसी पेश की जाये जो एक नई मिसाल हो । बहत से लोगों ने अभी कहा, हम भी कहते हैं कि कुछ न कुछ ऐसे रिफार्म करने चाहिए ताकि नये चुनाओं में उनका लाभ हों सके दल-बदल को हमने बन्द कर दिया । बहत से लोग यह कहते थे कि वह पार्टो बदली, अपने गट के साथ कुछ सदस्य हो गए तो कुछ बन जाएंगे। यह किस्सा ग्रव खत्म हो गया। ग्रव ऐसी चीज बनानी है कि लोग बेकार नारों पर न लहें, चन व अप सिम्बल पर होता है, आइडियालाजी पर नहीं । तो दुनिया के सामने यह नई मिसाल जिन्मेदारी से हमें पेश करनी है। यह तभी हो। जब हम मिल-बैठकर कुछ तय कर सकें। ग्रभी एक सदस्य ने दोचार जजैस्शंस का हवाला दिया, लेकिन ऐडिटोरियल निकलता है पैपरों में, बाते बडी मकते की होती है। तो एक बार बैठकर कार्य कर लिया जाए तो टीक होगा अब तो फैसिलिटीज हो गई हैं कि प्रयोगनेल रिप्रेजन्टेशन की बात लाग करने के लिए कं यटर से काम ले सकते हैं।

पहले यह था कि एक प्रोपोशनल रजिस्टर होना चाहिए इससे हम लोगों को राहत पहुंचती । कहा गया घंटों लग जायेंगे, महिनो लग जायेंगे इसलिए एक ऐसा कम्पयूटर होना चाहिए उंगली दवाई और एक,दो. तीन किया और कैलकुलेट हो कर नम्बर आ गया । यह होना चाहिए । हमें यह देखना है कि हम इंडिया को क्या दे रहे हैं । इस प्रकार का एक कम्पयूटर होना चाहिए और भी कई सुझाव आए हैं इस पर हम को गौर करना चाहिए । इसी के साव में खत्म करता हं ।

श्री चतुरानन सिश्व ः अभी घावे साहव ने जो प्रस्ताव रखा है मैं उसके समर्थन में बोलने के लिए खडा हुआ हूं । अपने देश में एक गलत घारणा यह फैली हुई है कि चुनाव के दिन ही प्रजातंव की जरूरत है। बाकी दिनों में आप गोली चला सकते हैं,

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हरिजनों की हत्या कर सकते हैं कम्धूनल राइट्स करा सकते हैं, सिटीजन का अपमान कर सकते हैं। लेकिन बोटिंग के दिनों में उनको उनको वोट का हक चाहिए, वोटिंग ठीक से होनी चाहिए, यह हीना बहुत ग्रसंभव है क्योंकि वोट जो है एक तरह का आइना है। आइना में वही चेहरा आयेगा जो चेहरा आपका होगा । अगर बदसुरत चेहरा है तो खूबसूरत चेहरा आइना नहीं दे सकता। इसलिए मेरा कहना यह है कि बोट क्या है कि सामान्य और झसामान्य व्यक्तियों का संघर्ष। एक तरफ करोड पति है ग्रीर दूसरी तरफ भीख मांगने वाला है। दोनों ही वोट देने के हकदार हैं । वह वोट के दिन भी भीख मांगेगा ग्रौर तभी वह खाना खायेगा । इसलिए पूरे प्रजातंत्र कीं बात करना एक बिल्कूल ग्रव्यवहारिक बात है। लेकिन हम्रा क्या है कि जो हमारे चुनाव हुए हैं उसमें कुछ नई बातें उभर कर आई हैं जिस पर हम लोगों को और भी ज्यादा ध्यान देने की जरूरत है। समाज में, खासकर बहत से राज्यों में जो फ्यूडरल एलीसेंट हैं वे उभर कर सामने आए हैं। काफी हथियारबंद होकर ये लोग निकल आए हैं। कभी धार्मिक आड लेते वे हैं जैसे कि पंजाब में हो रहा है ग्रीर ग्रकाली ले रहे हैं। कभी आप देखते हैं आरक्षण के नाम पर, विशेषकर आरक्षण विरोधी के नाम पर, जाति के आधार पर उभर कर सामने थाए हैं। अगर ये चीजें व्यावहारिक जीवन में हैं तो इलेक्जन में इसका इजहार होगा ही इसका इलेक्शन में इस्तेमाल हुआ। है। मैं जिस पहलू पर सबसे ज्यादा जोर देना चाहता हं वह यह है कि हालत बहुत खराब हो गई है। इसमें ऐसा लग नहीं रहा है कि सुधार करने से कुछ हो सकेगा। एक खतरनाक स्थिति समाज में पहुंच गई है। मैं बिहार राज्य से आता

हं । इसलिए इसकी चर्चा करना चाहंगा कि कैसे

हमारे वहां वूथ कैपचरिंग होता है। हमारे यहां बैलेट को लड़ाई नहीं होती बल्कि बुलेट की

लडाई होती है। ब्लेट में 'विरोध' पक्ष

कमजोर पडते जा हैं। शासक दल विरोध, पक्ष

## nmittee to study 'Electoral Reforms

से मजवत है। ऐसा नहीं कहता कि विरोधी पार्टी के लोग बिल्कुल बुलेट नहीं चाहते । उघर से भी थोड़ा कुछ होता हैं लेकिन शासक पार्टी होलसेलर हैं और विरोधी पक्ष रिटेलर हैं। यही फर्क हैं। चाहते हम लोग भी हैं उस काम को करें लेकिन कर नहीं पाते हैं बयोंकि उनके हाथ में सत्ता है, साधन हैं। इसी के परिणामस्वरूप ग्रपने देश में हम देख रहे हैं किस तरह से राज्य चल रहे हैं। लगभग 9-10 राज्य हैं जहां बिना मिलिटरी के राज नहीं चल सकता । हम विना मिलिटरी के कश्मीर में नहीं चल सकते, पंजाब में बिना मिलिटरी के नहीं चले सकले । गजरात में बार-बार मिलिटरी बलानी पडती है । पूर्वाचल के जितने राज्य हैं इसमें भी मिलिटरी रख दी है। जगह-जगह पूरी मिलिटरी को भेजा जाता है । इसको डेमोकेसी नहीं फौजी केसी कहना होगा। आज ऐसी हालत वनती जा रही है कि हर बात में फौज को बुलाया जाता है। आज हम देखते है कि पुलिस के बिना जीना मुझ्किल हो गया है। पुलिस के बिना बस में नहीं चढ़ सकले, एग्जामिनेशन नहीं हो सकते । ट्रेन में नहीं चढ़ सकते । लेकिन ब्राज तो पुलिस भी ब्राउट डेटेड हो चुकी है सी आर पी को बलाना पडता है। हमारे यहां इलेक्शन में क्या हम्रा कि सी मार पी ग्रीर कांग्रेस पार्टी में ग्रापस में लगडा हो गया । अब ग्राप ही बताइये कि किससे शिकायत करें। हमारे यहां एक कंस्टीट-युएंसी है मुकाम । हमारी पार्टी क्रौर सी म्रार पी के बीच 35 मिनट तक फार्यारग होती रही । हम तो पीछे हट गये और उन्होंने व्य कैंपचर कर लिया । ऐसे कई उदाहरण हैं । एक और कंस्टीट्यूएंसी है घोसी वहां पर 28 बथों में 100 परसेंट पोलिंग हुई । 100 परसेंट पोलिंग कही हो सकतः हैं। एक और कंस्टीट्यएंसी है सहरसा । वहां पर इस चुनावों में नहीं, पिछले चनावों में यह कहा गया है कि 100. 7 परसेंट वोटिंग हुया . . (व्यवधान)। माननीय सदस्य बता रहे है कि आंध्र प्रदेश में 120 परसेंट हुग्रा । इस प्रकार की स्थिति हमारे देश में चल रही है। आपने यह बींमारी फैलाई है । मैंने पहलें ही कहा है कि आप होलसेलर हैं, हम रिटेलर हैं। ग्राप लोग होलसेल में काम करते हैं। अब

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[आ चत्रानन मिश्र]

ग्रपोजीजन के लोगों ने भी थोडा-थोडा जरू किया है, लेकिन वे उसको ग्रच्छ। तरह से कर नहीं पाते हैं, लेकिन करने में वे चकते नहीं है। यह भयानक स्थिति हमारे देश में हो रही है। हमारे यहां बिहार में लास्ट इलेक्शन में 12 ग्राफिसर्स गिरफ्तार किये गये । उसमें डी०एस०पी० हैं और दुसरे अफसर हैं, जो बैंनेट पेपर पर ठप्पा लगा रहे थे । एक डी०एस०पी० को इसलिये गिरफ्तार किया गया है कि वह गैर-कानून ढंग से हथियार लेकर चल रहा था और बुध केपचर कर रहा था। मिनिस्टर तक एरेस्ट हये हैं एक उपचनाव में मैं खद उम्माद-वार था। हमारे जनाव क्षेत्र में 28 मिनिस्टर पहुंचे हुये थे । तीन मिनिस्टरों की गाड़ियों को हमने सीज करवाया । ऐसी स्थिति में ग्राप क्या करेंगे ? अफसर रूलिंग पार्टी का ही पक्ष लेते हैं। हमने यह देखा है कि हमारे नियम कुछ ऐसे हैं कि जिनके चलते यह सब हो रहा है। अगर कोई अफसर किसी चनाव कानन का उल्लंघन करता है तो इलेक्शन कमीशन उतको सजा नहीं दे सकता है, वह सिर्फ रिकमेन्ड कर सकता है। क्रभी पटना में पालियामेंट का चनाव हम्रा था। वहां पर डी०एम० ने स्ट्रोंग रूम का ताला विना उम्म दवारों को खबर किए खोल दिया ग्राँर जो चाहा सो किया यह एक गैर-कानुनी काम था। हमने इसका शिका-यत की तो इलेक्शन कमीशन ने कहा कि हमने बिहार सरकार को लिखा है। जिस सरकार में मिनिस्टर स्वयं गैर-काननी काम करवायेंगे वहां पर ग्रफसरों के खिलाफ कैसे कार्यवाही हो सकती है ? कई क्षेत्र हमारे देश में ऐसे हैं जहां पर लोगों ने ग्रभी तक एक बार भी बोट नहीं दिया है। उन्होंने बेलेट पेपर भी नहीं देखा है लेकिन हर चताव में उनके बोट गिर जाते हैं। इस प्रकार की भंगकर स्थिति हमारे देश में चल रही है। ऐसी हालत में प्रश्न यह उठता है कि इसके लिये हम क्या करें ? इसके लिये उपाय किये जा सकते हैं। मैंने एक अमेंट-मेन्ट दिया है जिसमें हमने यह सुझाव रखा है कि चुंकि हमारे देश में जातीयता है और धार्मिक उन्माद भी है. हमने यह देखा है कि जितनी ही छोटी कांस्टिट्यएंसी होती है उतना ही ज्यादा कम्यनेलिज्म फैलता है। आप देखेंगे कि पंचायत में यह

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बीमार्ग्य ज्यादा है, लेकिन विधान सभा चुनावों में कम होती है स्रौर पार्लियामेंट कें चनावों में और भी कम होती है। पालियामेंट के चनाव में जात यता कम हो जाती है क्योंकि बह बडी कांस्टे-टयएंसी होती है । उसमें जातीयता की गंजाइण कम हो जाते है। इसलिये मैंने संझाव दिया है कि परीक्षा के तौर पर यह काम विद्यान सभा चावो वे जस किया जाये, प्रोपोर्शनल रिप्रे-जेन्टेशन को आधार बनाया जाये। संपूर्ण राज्य को एक कांस्टट्यूएंसी माना जाये। इसमें जाति का बोलबाला नहीं रहेगा, धर्म का बोलवाला नहीं रहेगा। उसमें लोग जिस पार्टी को चाहे बोट देंगे । इससे हम जात यता की बीमासी से भी वच जायेंगे ग्रीर बच कंपचरिंग से भो बच जायेंगे धार्मिक उन्मादता से भी वच जायेंगे हमने यह देखा है कि राष्ट्रीय आजादी के ग्रान्दोलन के दिनों में जातीयता का प्रभाव कम हो गया था, लेकिन जब प्रजात/तिक पढति चली तो जातीयता भें उभर कर सामने ग्रा गई, धार्मिक उन्मादता भी उभर कर सामने था गई । यह टांनिक हम लोंगों ने दिया है। ग्रापन जोवन से राजनीति को हमने यह टांनिक दिया है लेकिन अब यह हमको ही खाना चाहता है । इसलिये इस पर ग्राप गंभीरतापूर्वक विचार करें। प्रोपोर्शनल रिप्रेजेटेन्जन का तरीका अपनाया जाना चाहिये । इतमें कोई सेक्टेरियन व्य भी नहीं रहेगा। इसलिये मैंने यह एमेन्डमेन्ट मव किया है।

एक बात के चर्चा में ग्रीर करना चाहता हूं। मैं चाहता हूं कि इनेक्शन कमी शन को यह ग्राधिकार दिया जाये कि जो ग्रफसर गलती करता है उसको वह दंडित करे। जो भी अधिकारी गलत काम करता है उसको कमीणन दंडित करे। जो बोटर्स हैं उनको फोटो परिचय-पत्न के साथ छापा जाये और उनका फोटो प्रजाइडिंग अफसर को भी दिया जाये। जो रिटरनिंग अफसर हों वे हमारे लिहाज से डिस्टिक्ट जजेज हैं। जो कलेक्टर ग्रादि होते हैं बे तो एक तरह से शासक पार्टी के ही अधीन होते हैं और उनके ही अनसार काम करते हैं ··· (व्यवधान) । जहां अपोजीशन पार्टियां हैं बहां उनके ग्रधीन वे होते हैं। इसलिये हमारा सुझाव है कि रिटर्निंग ग्रफ्सर डिस्ट्रिक्ट जजेज को बनाया जाय या जुडिणियल मैजिस्ट्रेट को बनाया जाय । प्रिजाइडिंग आफिसर क्लास टू आफिसर से कम आदमी नहीं रहना चाहिये । बैलेट के एकाउंटिंग के बारे में भी बट्टत सुधार की जरूरत है क्योंकि रिटर्निंग अफसर हिसाब नहीं रखते हैं, इसकी एकाउंटिंग रखते नहीं हैं । इसके लिये नियम है लेकिन उनका पालन नहीं होता ।

महोदया, एक और मेरा सझाव यह होगा कि डीलिमिटेशन जो होता है उसको जल्दी से जल्दी रोटेट किया जाये। इसे दस वर्षों में करने का है लेकिन यह दस वर्षों में भी नहीं होता है। नतीजा यह होता है कि कुछ जगह के लोग समझते हैं कि हमको बरावर ऐसा ही रहना है और वे जाकर वोट देने नहीं जाते है और तरह तरह की उसमें झंझट खडी करते हैं। मैं एक और सुझाव पेश करना चाहता हं कि चनाव में खर्चा होता है उसमें भी, मैं फिर ग्रापसे वही कहंगा कि जो शासक पार्टी के लोग हैं वे ज्यादा जमा कर सकते हैं, छापके पास साधन हैं और आपकी नीति के चलते भी जो बडे-बडे पंजीपति हैं वे ग्रापका समंथन करेंगे, इसलियें फंड भी ग्रापकों ज्यादा देंगे। हम यह चाहेंगे कि काले धन को जो ग्राप इस्तेमाल करते हैं उसको न करके पहले ग्रम्प पवित हो जाइये और तब आफिसरों से पवित्र होने के लिये कहियेगा। नहीं तो यह संभव नहों है। ग्राप इलेक्शन में 8 सौ करोड़ रु० 9 सी करोड़ रु० 10 सौ करोड रु० खर्चा करते हैं । यह आपको दिया। यह तो दिया होगा उसने जिसको ग्रापने दिलवाया होगा। नहीं तो सिर्फ चंदा या मनीआईर की रसीद नहीं दिखा सकते कि इतने मनी ग्राईर से भेजे हैं। ग्रापसे ही जब यह गौरखधंधा शरू है, ऊपर से है तो फिर देश को ग्रगर भगवान बचायेगा तो वर्चगा । इसलिये हम ग्रापसे यह कहेगे कि इसके लिये जो प्रयोजल लायें हैं कि इलेक्शन का खर्चा सरकार बहन करे यह बहत ही उचित सुझाव है। कोई देश में ऐसा है, पश्चिमी जर्मनी में ऐसा है। इसलियें आपको इस बारे में गंभीरता से विचार करना चाहियें।

एक और बात की हम चर्चा करना चाहेंगे और वह यह है कि जो कमजोर वर्ग के लोग हैं उनके लिये वैसे नियम है कि उनके

लिये बुध अलग बनाये जाये चौर उनको प्रोटेक्शन दिया जाये। लेकिन अभी तक यह नहीं हो पाया है। हमारे यहां कुछ एरियाज में लोगों में झभी वहां जाना पडता है इसलिए वे ग्रसहाय होकर वोट नहीं देते हैं। इसलिय जो मौजदा कानन है उसमें सुधार की जरूरत है और इसमें वनियादी परिवर्तन करने की जरूरत है। ग्रगर यह बनियादी परिवर्तन नहीं किया जायेगा तो जैसा मैंने आपको पहले कहा समाज में जो जातीयता है, जो धर्माधता है, खूनखराबा है, जो फयुडल, सामन्ती ग्रत्याचार है, जो धनी वर्गका ग्रत्याचार है उसका रिफलैवणन तो इलेक्शन में होना ही है। इसलिये ग्रगर इसको रोकना है तो इसके लिये सोशों-इकानामिक प्रोग्राम भी उसी तरह के बनाये जाये नाकि जो ग्रत्यन्त कमजोर वर्ग के लोग हैं वे उठकर ऊपर आयें। 37 वर्षों की आजादी के बाद ग्राज दुनिया ों हम लोगों को अगर मैडल मिलता . फर्स्ट मैडल हमें इस वात में मिलता है कि सबसे ज्यादा ग्रनपढ ग्रादमी इस देश में हैं। लेकिन ग्रनपढो पर कोई मैडल नहीं है ग्रन्यथा हमारे देश को इसमें फर्स्ट मैडल मिलता। जो यह सिलसिला है उसमें इस बीसवी सेंचरी में भी यह दावा नहीं कर सकते कि अगली सेंचरी में हम जब जायेंगे तो भारत के सारे सिटीजन पहें लिखे होंगे। यह दावा हम नहीं कर सकते हैं । डेमोकसी कोई आइसोलेटेड फिनोमिना नहीं है, शिक्षा का इससे बहुत ही निगटतम संबंध है। इसलिये इसके लिये कदम उठाना पड़ेगा। शिक्षित होने के साथ साथ एक मास कंसे शस पैदा करने की जरुरत है इसलिये प्रजासन के सभी ग्रंगों में, राजनिती के प्रत्येक ढंग में डेमोकेसी के सेंस को प्रिवेल करना चाहिये । इसको जो शासक पार्टी है वही इंस्टोटयुट कर सकती है । विरोधं पक्ष जोरदार ढंग से इसका समयन करेगा ही क्योंकि उनके लिये खद इसकी जरूरत है। इसलिये मैं चाहता हैं कि इन संशोधनों को स्वीकार कर लीजिय ताकि डेमोकेसी की मजबूत फुटिंग ग्रपने देश में हो। इसलिये एक बार मैं फिर धाब साहब के इस सझाव का समर्थन करता हं कि एक कमेटी बने । लेकिन कमेटी कव कव बनती है : उपाध्यक्ष महोदय, जिस काम को करना

#### $28_{7}$ Resolution seeking appointment of a (ओ) चत्रानन मिश्र

नहीं है उसके लिये कमेटी बनती है । कमेटियाँ ग्रपने देश में कम नहीं बनी हैं। काफी कमेटियां बनी हैं, सुझाव भी काफी है लेकिन सुनत। कौन है। जब जज हो बहरा है तो उसका रास्ता क्या है। दूसरा रास्ता तो पब्लिक खुद हो निकाल सकत है। लेकिन अभी पॉब्लक सचेत नहीं है। इसलिये मैं तात्कालिक तौर पर इस सुझाव से सहमत हूं कि इसमें ग्रामूल परिवर्तन लाने के लिये एक कमेटी बनाई जाये पालियामेंट की, जो जल्दी से जल्दी इस पर विचार करके ग्रपने सुझाव दे। घन्यवाद ।

## THE VICE-CHAIRMAN (SHRIMATI KANAK MUKHERJEE): Shri Thanga-baafu not present. Shri Hukmdeo Naray.n Yadav.

श्री हक्मदेव नारायण यादव (विहार): उपसभाव्यक महोदया, ग्रभी घा साहव ने ग्रपने सुझाव रखे हैं और अभी अंसारी साहब भी बोल रहे थे जो बहुत पुराते नेता रहे हैं लेकिन चुराव स्वच्छ, निष्पक्ष होने चाहियें यह तभी हो सकेगा जब गांधी जी के शब्दों में उस समाज का जो सब से अल्लिम मानव है वह अपनी इच्छा से स्वतन्वतापूर्वक अपना मत डाल सके तभी स्वच्छ ग्रीर निष्पक्ष मतदान हो सकेगा लेकिन जो समाज में सब संग्रन्तिम मानव है वह क्या बाज अपने मन के मुताबिक मतदान कर पा रहा है ? इसका सौधा उत्तर ग्राएगा नहीं । समाज का जो सब से अन्तिम मानव है उसको पता ही नहीं है। सत्ता के प्रति जो आक-र्षण है सत्ता से उनको करा मिलेगा जब तक उनके अन्दर इस राजनीतिक चेतना का जागरण नहीं होगा सत्ता के प्रति ग्राकर्षण नहीं होगा ग्रीर यह विश्वास नहीं होगा कि इस देश के बनाने में इस देश को चलाने में इस देश के लिए मेरी भी हिस्सेदारी है। तब तक स्वतन्त्र ग्रौर निष्पक्ष चुनाव कभी हो ही नहीं सकता । ग्रभी चतुरानन मिश्र जी भी बोल रहे थे लेकिन बिहार के ग्रन्दर दुनिया में एक उदाहरण हम्रा। एक जगह

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से एक-एक एम०एल०ए० चना जाता है एक क्षेत्र से एक ही एम०एल०ए० चुना जाता है लेकिन ग्रभी बिहार में चुनाव हग्रा तो इस्लामपुर क्षेत्र से दो एम०एल०ए० निर्वाचित हो गये । रिटनिंग ग्रधिकारी ने सी०पी० ग्राई० के एक केंडीडेट को निर्वाचित घोषित कर के प्रमाण-पत्न दे दिया कि ग्राप निर्वाचित घोषित हुए, ग्राप एम०एल०ए० हुए ग्रीर वह जुलुस निकाल कर के अपने घर पहुंचा तो पीछे से कांग्रेस पार्टी के कॅडिडेट को प्रमाण-पत्न दे दिया कि जाइये आप जीत गये हैं. सी०पी० ब्राई० के केंडिडेट हार गये हैं। ग्रंब ग्राप ही बताइये इस देश में क्या हो रहा है ? जब रिटर्निंग **अधिकारी के** हाथ में इतनी ताकत आ गई है कि चाह तो जीते हुए को हरा दे ग्रौर हारे हुए को जिता दे जैसे कि अभी इस्लामपुर में हआ है । मैं यह जानना चाहता हूं कि आज तक उस ग्रधिकारी के खिलाफ सरकार ने बिहार सरकार से ले कर चुनाव ग्रायोग ढारा किसी तरह की कोई कार्यवाही की गई है। मेरा यह आरोप है कि इस देश में चनाव आयोग निष्पक्ष नहीं है। एक ग्रादमी का चुनाव घायोग जो सरकार के द्वारा ही बनाया जाता है वह सरकारी ग्रधिकारी है उस ग्रादमी को सरकार बनाती है वह सरकार के इशारे पर चलता है इसलिए अगर स्वतन्त और निष्पक्ष चुनाव कराना चाहते हैं तो एक घादमी के बदले तीन ग्रादमी का चनाव ग्रायोग बनाइये। चुनाव श्रायोग के जो सदस्य हों वे सभी पॉटियों की सहमति से नियुक्त किये जाने चाहियें। देण में ऐसे तीन मादमी निकाले जाएं जिन से सभी पार्टियां सहमत हों उनका एक चुनाव आयोग बनाया जाएँ। यदि देश में तीन व्यक्ति भी ऐसे नहीं हों जिन पर सभी राजनीतिक पार्टियां सहमत हों तो देश में लोकतन्त्र चलाने का कोई हक नहीं है, उस देश में लोकतन्त्र नाम की कोई चीज नहीं रहनी चाहिए ! तीन ग्रादमियों पर भी सहमति नहीं हो सकती है क्या ? ग्राप कहीं से भी लाइये तीन ऐसे व्यक्ति हों जिन पर सभी राजनीतिक दलों की सहमति हो तो उसका एक चुनाव ग्रायोग बने ग्रीर वह चुनाव ग्रायोग चुनाब का संचालन करे तभी चुनाव निष्पक्ष हो सकते हैं। यह मेरा सुझाव है।

चुनाव खर्च के बारे में भी धाबे साहब कह रहे थे। जो मान्यता प्राप्त राजनीतिक दलों के लोग हैं उनके चुनाव का खर्च सरकार को उठाना चाहिये। चनाव कार्य में लग हए वाहन को छोड़कर चनाव के दिन किसी तरह का बाहन प्रयोग नहीं किया जाएगा। केंडीडेट भी अजला जिस गाड़ी से चलगा, उस केंडीडेट की भी अपनी गाडी के अलावा इसरी गाडी नहीं रहेगी और फिर उस चनाव के दिन न तो मन्त्रों न कोई चुनाव कार्य के झलाबा सरकारी ग्राधिकारी को जिनका उस चुनाव कार्य से कोई मतलव नहीं हो ऐसे लोगों को चुनाव क्षेत्र में किसी बाहन का प्रयोग नहीं करना चाहिये इसलिए इस सम्बन्ध में मैं यह कहना चाहता हूँ कि हमारे बिहार में अभी-अभी मसोडी में एक बाई इलैक्शन हम्रा है। वहां के कलैक्टर ग्रशोक सिंह ने इलैक्शन कमोशन को रिपोर्ट भेजी है, आप पढ़ लीजिए जिसमें उसने लिखा है कि चनाव के दिन बिहार सरकार के दो राज्य मंत्री ग्रीर एक पालियामेंट के भैस्वर बय केपचरिंग कर रहे थे और एडमिनिस्ट्रशन ने राज्य मंत्री को ग्रीर संसद सदस्य को गिरफ्तार कर के थाने में रखा और कहा कि आपको वाने में इसलिए रख रहे हैं कि काप चनाव की निष्पक्षता में बाधा पैदा कर रहे हैं। यह प्रमाण है, आप कागज निकाल कर पढ लंगजिए। यह क्षेत्र है जहां राज्य मंत्री आग आगे काफिला ले कर चल रहे थे उनके पीछे एस्कार्ट पार्टी रहती है राज्य संत्री के पीछे गाई रहता है उस पर बूथ केपचरिंग करने बाला गुंडा रहता है। उनके पास पावर है, राजसत्ता है। गाड़ी में गार्ड चल रहा है, वह उतरता है, बुब केपचरिंग करता हैं स्टेम्पिंग करता है कोई बोल नहीं सकता है।

मैं उस जिले के अधिकारी को जिसका नाम अशोक सिंह है, धन्यवाद देना चाहता हूँ जिसने आज इतनी हिम्मत की कि राज्य मंत्री और एक संसद सदस्य के बारे में कायधाही की, उनको गिरफ्तार भी किया और रिपोर्ट भी दी कि उन्होंने चुनाव की निष्पक्षता में बाधा पहुंचाई।

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भ्रब्ट ग्राचरण सिद्ध हो जाता है। लेकिन होता क्या है, 6 साल के लिए नहीं । लोकतंत्र को ग्रगर जीवन्त, प्राण-वान बनाना है तो यह करिये कि जिनके ऊपर भ्रब्ट ग्राचरण सिद्ध हो जाये कि उसने भ्रब्ट ग्राचरण करके चनाव जीता है ग्रौर यह ग्रदालत के जरिये, न्याय-पालिका के जरिये सिद्ध हो जाता है तो उसको 6 साल के लिए नहीं बल्कि वैसे व्यक्ति को ग्राजीवन चुनाव लडने के कार्य से वंचित कर दिया जाये क्योंकि वह इस लोकतंत्र के लायक नहीं है कि वह चनाव के कार्य में अपने को उतार सके, क्योंकि उसके ऊपर एक बार लोकतव के भ्रंग हत्या करने का, उसकी निर्मम हत्या करने का काला धब्बा लग चका है जो जीवन भर नहीं मिटेगा। तब कहीं ग्रागे ग्राप भ्रष्ट ग्राचरण को रोक सकते हैं। केवन 6 साल के लिए करके नहीं।

आप मतदाता पहचान पत्न जरूर दीजिए, इझ्य कीजिए। मत पहचान पत रहे चुनाव मतदान केन्द्र का एक बार एक नम्बर बन जाये तो वही मतदान केन्द्र बना रहे ग्रौर उसका मतदाता का नम्बर बना रहे। मरता जाये तो बह नम्बर कटता जाये और नया नम्बर होता जाये । जैसे हम लोगों को आइडेंटिटी काई देते हैं क्या उन मतदाताग्रों को नहीं दे सकते हैं । उनको आइडेंटिटी कार्ड दोजिए । बूथ कैप्चर तो अपने आप हो बंद हो जायेगा क्योंकि बिना ग्राइडेंटिटी काई के विना उसके तम्बर चढाए हए आप जो वोट दिलाएंगे और उसकी गिनती करेंगे तो उनका बोट खत्म हो जायेगा। इसलिए उनको ग्राइडेंटिटी कार्ड देना चाहिए ।

फिर मैं यह कहूंगा कि मतदान को अनिवायं करिए। उस देश में सरकार कैसे बनती है ? कहने के लिए तो सत्ताधारी पार्टी जो अभी है उनको 40-42 प्रतिशत मत या जायें या 50 प्रतिशत या जायें लेकिन कुल जो मतदाता हैं उसका 30-32 प्रतिशत मतदान करते हैं और उस 30-32 का 51 प्रतिशत किसी को या जाता है तो वह राजसत्ता में चला याता है । 30-32 का 50 प्रतिशत यानी 15 । कहने का मतलब आज जिनको 51 प्रति-

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शत कहते हो कि मत प्राप्त हो गया तो बे टोटल बोट का 15 प्रतिशत पाने पर ही सत्ता के मालिक बनते हैं। इसलिए मतदान को ग्रनिवार्य किया जाये। जो मतदाता ग्रपना मतदान नहीं करे उसके नाम को मतदाता सूची से कैंसिल कर दिया जाये। लेकिन चनाव ग्रायोग ठीक इसका उल्टा कहता है। क्या कहता है कि 90 फीसदी से ग्राधिक ग्रगर कहीं मतदान होता है तो उस मतदान को कैंसिल कर दिया जाये। लेकिन उत्तर प्रदेश में ग्रमेठी में कूल मतदान का 98 प्रतिशत एक उम्मीदवार के पक्ष में मत गया तो उसको चनाव ग्रायोग ने कैंसिल किया क्या? नहीं। वहां चुनाव आयोग ने कैंसिल नहीं किया, वहां नहीं रोकेगा, वहां नहीं हटाएगा इसलिए कि चनाव ग्रायोग सत्ता के हाथ में खेलता है। इसलिए चनाव ग्रायोग की जो निष्पक्षता है वह संदिग्ध हो गई है उसके ऊपर लोगों का विश्वास हट गया है। जो कि चताव ग्राधोग में इस बार ग्रमेठी में या बिहार के कई चनाव क्षेतों में किया है। अगर किमी कांग्रेस विरोधी को 70-80 प्रतिशत बोट ग्राये हैं तो उसकी काउंटिंग बंद, उसकी काउंटिंग को रोक दो । 10-15 नहीं 25-30 ऐसी असेम्बलीज की सीटें हैं जहां ग्रगर गिनती करा दी आये तो 15, 18, 20 ग्रीर 30 बोटों से जो जीते हैं व जिता दिये गये हैं। हमारे बूथ को रोक दिया उस वय से गिनती करा दी और उसको जिता दिया. यह तो ग्रधिकारियों के हाथ में खेल चल रहा है।

अगर आप चाहते है कि चुनाव निष्पक्ष और स्वतन्त्र हो तो इस कार्य में उन लोगों को लगाइयें जो निष्पक्ष है। अगर कोई कैंडिडेट किसी अफसर पर आपत्ति करता है कि उसको इस पोलिंग पार्टी में नहीं रहना चाहिये तो सरकार को उसको तुरंत हटा देना चाहिये क्योंकि हमारे विहार में यह चलता है। अभी चतुरानन मिश्र जो बोल रहे थे कि जात पात धर्म, मजहव यह सब चनाव के अंदर चलता है।

इस देश का शोषित समुदाय गांधी जी के चरणों में एक बार नहीं हजारों बार नतमस्तक होगा। उन्होंने ग्रगर ग्रारक्षण नहीं दिया होता, विधान सभा, लोक सभा

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में अगर स्थानों का आरक्षण नहीं कर दिया होता तो आज स्वर्ण जाति के लोग इनको कच्चा चवा जाते एक भी हरिजन और दबे हुये समुदाय का आदमी संमद और विधान मंडल में मुंह नहीं दिखा सकता क्योंकि संविधान में उनके लिये जगहें रखी हुई है वे ही लड सकते है, उन्हें ही आपस में लड़ना है इसलिये वे जीतकर आते है वरना कोई उनको जिताकर संसद और विधान मंडलों में नहीं आने देता जैसे कि बिहार में देखते है जब उनको बोट नहीं डालने देते तो फिर कैंडिडेट कौन बनने देता है।

4 p.M.

कैंडिडेर अगर कोई बन भी जाता है, तो उसको उठा कर जिंदा आग में फैंक देते हैं। उसको जोत करके विधान सभा और लोक सभा में नहीं आने देते, इमलिये मतदान कार्य में अधिकारी जाति-पाति करते हैं, खुल के करते है और जितनी जातीयता विहार में करते है, उससे अधिक दुनिया में कहीं नहीं होती होगी, जो अधिकारी करते है पोलिंग बूथ में रह कर के। ऐसे अधिकारी के बारे में आपको कुछ संचिना पडेगा। जिन अधिकारियों के विरुद्ध आरोप लग जाये कि उन्होंने चुनाव के कार्य में पक्षपात किया है, उस अधिकारी को सेवा-मुक्त करिये, कानून में दीजिये कि उनको देव साल की हम कडो सजा देंगे।

मत-पत्नों की गिनती धाबे साहब ने इसमें नहीं दी-मनपत्रों में गोलमाल हो जाता है। आप क्यों नहीं बध पर गिनवा लेते । याम के मखिया, ग्रसेवम्ली का मेम्बर, लोक सभा का सदस्य इतने चनाव को लड कर देखा, गांव पंचायत का जब भतदान होता है, तो वुध पर गिन दिया जाता है बैलट-पेपर कि नहीं वोट कराइये बध पर गिन दीजिये, वहीं गिनती करा दीजिये गिनती के सर्टिकिकेट सब केंडोडेंट के पोलिग एजेंट को वहां दे दीजिये, दस्तखन करके दे दें प्रिजाइडिंग ग्राफिसर कि इस केंडिडेट को इतने वोट ग्राये, सब का सिगनेचर लेकर ग्रपनी रिपोर्ट ग्रीर बैलट-पेपर लेकर ग्राये, केवल एक जगह इकट्रा करके, कम्पाईल करके रिजल्ट ग्रनाउंस कर दे। कहां बैलट-पेपर में गडवडी होगी।

हंसिये नहीं, भारद्वाज साहब, बिहार के अंदर आपने सुना होगा बंडल का बडल बैलट-पेपर पकडा गया है, कहां ? गंगा में बक्सा पकडा गया है, कहां ? गंगा में बक्सा पकडा गया है, तो उसके जाला में खाली बैलट-बाक्स निकल-निकल करके आया है और बंदे के बोरा बैलट-पेपर निकला है और बंदे के बोरा बैलट-पेपर निकला है और बहां गिनती भी हो जाती है। बक्से फेंक दिये जाते हैं. बैलट-पेपर फेंक दिये जाते हैं: बैलट-पेपर नया डाल दिया जाता है। अग्रर इस चुनाव को स्वतंत और निष्पक्ष करना है, तो इन सव बातों पर भी हमको ध्यान देना पड़ेगा।

ग्रभी चतुरातन मिश्र जो जिस प्रस्ताव को कह रहे थे, बान तो बड़ी ग्रन्छ। है कि बोट के ब्राधार पर सभी पार्टियों को जितने प्रतिशत बोट यायें. उतने प्रतिशत स्थान उनको दे दिये जायें, लेकिन यह हिंदस्तान के राअनीतिक दलों के चरित पर भी निर्भर करेगा। हिंदरतान में राज-नीतिक दलों का चरित उनकी स्रातरिक मंचालन भी जातीयता से ऊपर नहीं उठेगा, हो फिर परिणाम निकल कर∉ क्या ग्रायेगा? हिंदुस्तान के राजनीतिक दलों का नेतत्व जिस वर्म के हाथ में रहेगा, अगर वह ग्रानुपातिक प्रतिनिधित्व के ग्राधार पर जम्मोदवार को देंगे, तो जिस दल का ईतत्व जिस वर्ग का रहेगा. वह अपके वर्ग स्व।र्थ में और वर्ग हित में ही उमी तरह ध्यने दल के प्रतिनिधित्व को उठा कर क्रापने दल की क्रांर से भेजेगा।

सब से पहले अगर हिंदुस्तान में परिवर्तन करना है. तो उक्तमें भी। परिवर्तन करना पड़ेगा क्योंकि आज राजनीतिक दलों का चरित भी निहित स्वार्थ से ऊपर नहीं है। हिंदुस्तान में राजनीतिक दलों का नेतृत्व भी निहित है, इस पर भी हमें देखना पड़ेगा।

तो अगर चुनाव स्वच्छ और निष्पक्ष हो, चुनाव स्वतंत्र हो, इसमें इः सारी बातों को लाना है, तो हमको श्रीर आपको बैंट कर विचार करना पड़ेगा और अगर इस देख में लोकनंत्र को नजवूक और प्राधवान बनाना है, भारत दुनिया में सब से वड़ा लोककाद्विक देश है, अगर इसको भजवूत और प्राधवान चनाना है.

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तो हमें यह विण्वास हिंदुस्तान के झंदर करोड़ों गरीवों ग्राँर गोपितों को देना पड़ेगा, जो समाज में दलित ग्रीर पीड़ित ग्रीर गोपित है, उन्हें विण्वास दिलाना पड़ेगा कि तुमको भी प्रपत्ने मत का प्रयोग करना है क्योंकि लोवजंद की मर्याक्ष-लंकतंत्र इर्सालिए बना था कि लोकतंव में जनता का शासन, जनता के द्वारा जनता के लिये होगा । लेकिन यह जनता दारा जनता का शासन जनता के हारा जनता के लिये होगा । लेकिन यह जनता दारा जनता का शासन जनता के लिये नहीं है, मुट्टी भर लोगों के हारा नुड्री भर के लिये मुट्री भर लोगों के हारा नुड्री भर के लाय पड़ेगा शामन है । इजको हमको त.इना पड़ेगा ग्रीर हिंदुस्तान के बहुनख्यक समदाय को उसमें जोड़ करके हमें लाना पड़ेगा ।

अभो अंसारी माहव बोल रहे थे।--ग्रौर इस विषय में उन्होंने कहा कि चनाव के बाद ही साम्प्रदाधिकता की बात उठा दी जाती है. आरक्षण, गैर-आरक्षण को वात उठाई जाती है, क्यों यह सारी बातें उठती है आज देश के अंदर जो लोकतंत्र चल रहा है. उस लोकनंत्र के ग्रंदर ग्रगर निष्पधता के साथ कोई भी करे, हम और आप भून्य में चले जायें। हिंदुस्तान के तमाम राजनीतिक दलों के नेताओं के उपर आज चुनौतो है, ग्राज देश के सामने चुनौती हैं. हिंदुस्तान के सामने आज राजनीतिक ग्रौर राष्ट्रीय संकट ग्राया है। उसके लिये सोचें तव हम रास्ता निकाल सकते हैं, जब हम मब शृथ्य में चले जायें. हम यह मान, लें कि हमारा कोई ग्रस्तित्व नहीं है, हमारा कोई स्वार्थ नहीं है। हम मना में आयेंगे कि सही झांग्रेगे, हिग्दुस्तान की गदी मेरे हाथ में रहेगी या नहीं. फिर हम सत्ता में स्रायेंगे या मही इस बात को भूल जायें ग्रीर ग्राख मंद करके सझ्पूर्ण राष्ट्र को हम सामने रखें और मोचें कि हिंदस्तान को अदितजाली बनारे के लिये, प्राणवान बसासे के लिये, गतिशील बताने के लियें मोचें तो सब कुछ निकल सकता है। क्योंकि इस देश में जब ग्रनभड ज्यादा हैं तो चनपढ़ लोग ज्यादा जोत कर आयेंगे, लोक सभा से ले करते राज्य सभा तक कागज सिकाल कर देग्डिये. लोकतंत्र क्या कहना है? लोकतंत्र फहता है कि बहुमत का आसन हो। इस देश में सब से ज्यादा ग्रनपढ़ हैं ग्रांर एक भी ग्रनपढ़ जीत करके

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## [श्री हक्मदेव नारायण यादव]

Resolution seeking

appointment of a

नहीं आया है, तो फिर वहां लोकसंव में बहमत का भासन है आप कहते हैं अनपढ बादमी था करके क्या करेगा मझे सुग्राफ करिये, पहें ग्रौर अनपढे के बीच में नहीं मैं कहता हं कि कवोर दास किसी विण्व-विद्यालय का पड़ा हुआ नहीं था। गुरु रामदास, गरूनानक देव ये वड़े-वडे हमारे महर्षि ग्रौर महापुरुष हुये हैं, वे किसी दिल्ली यनिवसिटी और जवाहर लाल हहर विश्वविद्यालय या कॅम्ब्रिज यनिवसिटी इंग्लैड ग्रीर ग्रमरोका में पटकर नहीं ग्राये थे। उनके ग्रन्टर ज्ञाग चाहिये, उनके ग्रन्दर चेतना चाहिये और अपनी चेतना से उनके ग्रन्दर राष्ट्रांय चेतना और राष्ट्र का भाव जागत होना चाहिये । हमारे विहार में जब मैं यसेम्वली का मैम्बर 1967 से लेकर 1974 तक था, जे० पी० ग्रांदोलन से इस्तोफा दाखिल करने के पूर्व तक वहां पर हमारे बहत से साथी जीतकर आये थे. एक भगवतों देवी, हरिजन आरत, सड़क के किनारे गिटटी तोडती थी, 50 नया पैसा रोज पर काम करती थी। समाजबादी ग्रान्दोलन में डा०राम मनोहर लोहिया ही को देन था कि उन्होंने उस ग्रीरत को खडा किया, उसकी उस आंदोलन में लाया बह दो बार बिहार विधान समा में जंतकर गई। जब भगवती विधान सभा में खडी होती थी. उसकी भाषा भले ही परिमाजित हो या नहीं हो. उसकी भाषा की मौली हो या गहीं हो. लेकिन जब भगवती देवी अपनी भावना के ग्रनसार बिहार विधान सभा में बोलने लगती थी तो जगता था कि विधान सभा को ईट ईंट से आंस् को बंदे झड रहा है। मेरे कहने का मतलब है कि संसद देश का बाइना है, विधान मडल और संसद राष्ट्र का आइना है। उसमें राष्ट्र अपनी छविको देखता है। जिस राष्ट में, जिस विधान मंडल में संसद के बह-संख्यक भुखे, नंगे समदाय के लोगों का प्रतिनिधि जब तक जोत कर नहीं आयेगा तब तक कोई परिवर्तन नहीं हो सकता। उपसभाष्यक्ष महोदया, मैं ग्रपनी बात समाप्त करते हवे भारत सरकार से निवेदन करना चाहता हूं माननीय विधि मंत्री जी से भी निवेदन करना चाहता हूं कि अगर इस देश को शक्तिशाली, गतिशोल, प्राणवान और सक्षम बनाना है तो ब्राइये हम

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ग्रीर ग्राप ग्रयने राजन दिन स्व.धीं को जिलां-जलि देकर नये सिरे से लोकतांत्रिक पढति को कैंसे मजवत बना सकत हैं,इस पर बैठ करके विचार करें और सोचें तथा फिर रास्ता निकालें कि हम सब मिल करके कैसे इस काम को कर सकते हैं और इस देण के संसद में ग्रीर विधान मंडल में हिरुस्तान का जो सब से अतिम मानव है, भुखा, नंगा, दलित पीडित, जिसके तन पर वस्त्र नहीं पेट में रोटी नहीं है, जिनकी बह-वेटियों की इञ्जत दिन-दहाडे जुट ली जॉत है, ऐसे गरीबों का बेटा जब भारत की संसद में आयेगा तब उसकी आवाज से इस संसद और संविधान मंडल के ईट हिलेंगें तब ही उनके लिये कुछ कर पाछोगे ये निहित स्थायों छोर ऊंचे घर में पंदा ण्वेत हाथी के जरिये गांधी के वर्जन को कभी आप कामयाब नहीं कर सकते।

SHRI J. P GOYAL (Uttar Pradesh): Madam Vice-Chairman, I support the resolution. The concluaing par\* of the resolution is that a committee consisting 01 15 Members of the House be appointed. Now, a number of points have been given in the resolution and a number of my colleagues have already commented on them. All the matters may be referred to the committee which will be formed, including the points mentioned in Mr. Dhabe's resolution. It is well known that free and fair elections are the foundation stone of a democracy. Unless there are free and fair elections, we cannot call ourselves a democratic country. For the last several years elections have taken place in our country, 'it has been found that the returning officer, the assistant returning officer, officers of the Election Commission, are all officers of the Government. They are officers of the Government and the Minister or Ministers sometimes may pressurise them and, under the pres sure of the Government, they do certain illegal acts with the result that it may not be a free and fair election at all. Now under the election law, I find one thing. I also moved two Bills in 1982 and they are Bills No. 21 and No. 22 'or amending the Representation of the People Act, 1950, and the Representation of the People

Act, 1951, because there are two Acts, the 1950 Act and the 1951 Act. Now, the 1950 Act talks about the electoral rolls and how they should be prepared and all that. Now, under section 13AA of the Representation of the People Act, 1950 significantly 1 find one thing. I do not know how Parliament did it at that time, in 1950. Under this section, the definition of the term "Chief Electoral Officer" is given like this:

"There shall be, for each State, a Chief Electoral Officer who shall be such officer as the Election Commissioner may, in consultation with the State Government designate or nominate in this behalf.".

Again, under section 13A, it has been said like this:

"For each district in a State within the Union territory, the Election Commission shall, in consultation with the Government of the State, designate or nominate a District Electoral Officer who shall be an officer of the Government."

Again, under section 21 of the 1951 Act and also under section 22, the definition of the Returning Officer and the Assistant Returning Officer is given. It says like this-

"For every constituency, for every election to fill a seat or seats in the Council of States and for every election by the members of the Legislative Assembly of a State to fill a seat or seats in the Legislative Council of the State the Election Commission shall, in consultation with the Government of the State, designate or nominate a Returning Officer who shall be an officer of Government  $_0r$  of a local authority /'

Similar is the case with regard to the Assistant Returning Officer. So, the Chief Electoral Officer and the District Electoral Officers are appointed by the Election Commission in consultation with the State Government.

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Similarly, the Returning Officers and the Assistant Returning Officers are also appointed in consultation with the State Government. The overriding provision is that they shall be officers of the Government or officers of the local bodies. Why not a District Judge? Why not a man of the judiciary? So, in my amendments to the Acts, which are still pending and which have come up from time to time, but which have not been taken up, I have suggested certain things. For example the Election Commission is appointed under article 324 of the Constitution by the President of India Now. my friends have elaborately said credibility the Election that of Commission, the Returning Officers and the other officers who are working for the Election Commission is not there. So, in order to establish the credibility and in the light of our past experience with regard to elections. I think certain amendments to the provisions regarding the Election Commission are needed. For example, who should appoint the Chief Election Commissioner? In my amending Bills. I have suggested that the Election Commissioner should be appointed by a Committee presided over by the Prime Minister and that Committee should consist of the Leaders of both the Houses of Parliament and the Leaders of the Opposition. It so happens that sometimes there is no Leader of the Opposition because it might be said that we do not have the required ten per cent of the strength and so on. Therefore, in my Bills, I have said that the Leader of the majority party in the Opposition will be the Leader of the So in this way. a 5-man Opposition. Committee appoint the Election can Commissioner and that will have credibility^ Similarly, the Regional Commissioners or the Assistant Commissioners or the Returning Officers can be appointed. Then, I have also suggested that the Chief Electoral Officer must be a District Judge. The Election Commission shall appoint the Chief Electoral Officer of a State in consultation with the High Court. He must be a Dis-

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#### [Shri J. P. Goval]

trict Judge. Similarly, the Returning Officers also must be from among the District Judges or the Additional District Judges of from among the men of judiciary and the Presiding Officers should be from the cadre of the university professors or section officers or other gazetted officers who are em. ployed in the offices of the judiciary. So, I am also suggesting that at the time of elections. the Lok Sabha elections, or the State Assembly elections, there must be Presidential rule in all the States so that the Ministers as they are doing now, cannot pressurise the presiding officers or the officers who are working at the elections It is not necessary  $t_0$  bring a number e > texamples. I have got personal experience where even the Chief Minister who prescvibed a particular officer go\* the results in his favour. In this connection I have personal experience of certain constituencies, but I do not want to name them because the matters are now in courts. So there is no trouble in our election law. The trouble simply is that the main functionaries at the elections are officers of Government. I do not say that officers of the Government are dishonest But because they are working under the Government, and it is a question of their bread also, and some of them are under the implied threat of being transferrea, they act like that. For example, I do not want to mention the constituency where I had to go and argue before the returning officer. He had passed three orders in my favour. I appeared as an advocate; there was an advocate on the other side also. There was a margin of 100 votes. In the meantime, some Minister came and he pressurised him and the matter was adjourned and ultimately he started passing orders agaist us Ultimately, we lost the Opposition candidate lost by 300 votes or something like that. So this is quite a bitter experience. How can we say that democracy has survived in this country? I have great respect for our law-makers. At that time it was the ruling party; it was

a majority rule. They maae the Act in 1950-51 in such a way that always the ruling party will be there and the Opposition parties could not come to power. So, therefore, in democracy it is necessary that all parties must come to power. The Opposition party must also come to power. So my submission is that there is no. .....

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): I am very sorry. He should not go to that extent. He says that the forefathers of the Indian nation had a motive behind. He must have that sense of propriety. We may be a novice in politics but we must not be novices in our respect to our forelathers

THE VICE-CHAIRMAN (SHRIMATI KANAK MUKHERJEE): It is relevant with this. (Interruptions).

SHRI J. P. GOYAL: I am not saying that about our fore-father, or fathers. That does not make any difference What I say is that the law-makers at that time never bothered to see that the officer is under the Government, ana that officer is being used as a judge. How can he be a judge when he is under some implied threat?

SHRI H. R. BHARDWAJ: They never expected that we will be so bad.

SHRI J. P GOYAL .- Then you are right. At the time when we became independent we never thought that the State Governments or the Central Government will behave like that just as they are behaving now. I fully agree with the Law Minister about that. Our past experience is like that.

Mr Dhabe's Resolution is correct. I support that a committee of Parliament be appointed, the reason being that for the last several years we have been agitating before the Law Minister. The Law Minister has also been a member of the Law Ministry's Consultative Committee. Mr. L. K. Advani, Mr Reddy and I also are members. We have requested him to please do something. The Election Cbmmissiion has made many recommendations to the Government, but

nothing has been done. Therefore, it is better that temporarily for three months a committee of Members of Parliament be appointed and that committee will report and whatever the Parliament decides the amendment may be brought within no time.

So, with these words I am supporting the Resolution of Mr. Dhabe that a committee a\$ suggested may be appointed :for that purpose

THE VICE-CHAIRMAN (SHRIMATI KANAK MUKHERJEE). Mr. Satyanarayana Reddy.

श्री दा० सत्यनाराय", रही (ब्राध-प्रदेश) : बाइसपेपरमेन महोदया, श्रो धाबे ने जो प्रस्ताव पेश किया है चनाव संबन्धी कानन में तबदीली लाने के लिए उस का मैं पुरे तरीके से समर्थन करता है। इस विषय को कई बार इस सदन में उठाया गया ग्रौर बाहर भी उठाया गया। ग्रौर सरकार भी साचती है कि इस में कुछ तब्दीली हो। मैं नहीं समझता कि कानन मंत्री जी क्या सोच रहे हैं ग्रीर सरकार इस संबंध में क्या सोच रही है। एसी तो कई कमेटियों की रिपोर्टस हैं, कई लोगों ने ग्रपने विचार रखे हैं इस बारे में ग्रीर यहां तक कि एलेक्शन कमीशन ने भी कुछ सुझाब दिये हैं कि इस चनाव कानन नयांकि 青田 तवदीलो हो बडा देश है। हिन्दुस्तान एक वहन प्र जातांत्रिक देण ₹ ग्रीर हम को को मजबुत बनाना 8 1 प्र जातंत्र डेमोकेसी को मजबत बनाना ਤੈ । तव चनाव ऐसे नहीं होन चाहिए जसे कि मौजदा हालत में किये जा रहे हैं। जो चनाव का तरोका अब है आम लोग अपने दिल से पोलिंग बुध में जाकर ग्रवनी राव सही तौर पर नहीं दे पाते हैं। जिस में ज्यादा ताकत है, हिम्मत है, वह झपनी राय जरूर दे कर आता है. लेकिन आम तौर पर यह देखा गया है कि चनाव में ज्यादानर पंसे का वल, सला गत बल और जिस स्थान में जो ज्यादा ताकतवर होता है वह अपनी नाकत का इस्तेमाल कर के चुनाव को अपने मताबि करा सकता है। हम को यह देखना है कि आम लोग अपने दिन से

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अपनी मर्जी से चनाव में हिस्सा लें ग्रांर अपनी मर्जी के मताविक अपने सदस्य को वह चुनने चाहें उस को चुनने का उन को पुरा मौका मिले । इस प्रस्ताव का मकसद यही है कि चुनाव को ज्याहा स ज्यादा ग्रासान बनाया जाय ग्रोर ज्यादा से ज्यादा लोगों की पहुंच इस में रहे. ऐसा बनाया जाय। इस प्रस्ताव का यही मकसद है। चनाव कानुन में खराबियां हैं, बुटियां हैं, उनको दूर करने के लिए धाबे साहब ने यह प्रस्ताव पेश किया है और प्रस्ताव में उन्होंने एक पंद्रह लोगों की समिति बनाने की सिफारिण भी की है। मैं समझता हूं कि इस मुझाव को मानने में सरकार को गीछे नहीं हटना चाहिये। कुछ मुद्दे धावे साहब ने उठाये हैं उनमे उन्होंने कहा है :

Strengthen Indian democracy and make it more people-oriented. implement provisions in Part XV of the Constitution of India in letter and spirit.

यह तो संविधान में है ही । संविधान में जो प्राविजन्स हैं, जो मुद्दे हैं उनको, हर एक सरकार को इंप्लायमेंट करना ही चाहिए । ग्रौर इसमें सरकार को कोई एतराज नहीं होना चाहिए । तीसरी चोज यह है कि :

Reduce the age of voting from 21 to 18 to make the adult suffrage more broad-based.

कुछ राज्यों में जो म्यूनिसिपल इलेकसन्स और पंचायत एलेक्शनन्स हो रहे हैं, जहां एज को रिड्यूस किया गया है ग्रीर सरकार भी चाहती है कि एज को कम किया जाय। इस के लिए ग्रांदोलन भी चला है। लोग भी चाहते हैं कि 21 साल से एज घटा कर 18 साल कर दी जाय। इस सुझाल को मानने में कोई दिक्कत नहीं होनी चाहिए। इस के बाद है:

Drastically cut the election expenses to bring them within the reach of the poor.

यह तो बहुत यड़ी खोज है। ग्राज का जो कानून है पालियामेंट के लिए ग्रौर राज्य विधान सभाग्रों के लिए, जो मेम्बरान

[Shri B. Satyanarayan Reddy] चुने जाते हैं वह कितना खर्च करते हैं यह सब जानते हैं । हर मंत्री, प्रधान मंत्री ब्रोर हमारे कानून मंत्री भी उसे जानते हैं । कहीं कहीं 50 लाख भी खर्च हो जाता है ब्रीर पालियामेंट के लिए तो 15, 20 ब्रीर 30 लाख तक खर्च किया जाता है । 4, 5 लाख से कम तो जायद हो कोई खर्च करता होगा । तो कानून कहता है कि 35 हजार से ज्यादा न खर्च करे ।

जब इलैक्णन रिटन पेण करनी पडती है तो हर मेम्बर को पहले ही चुनाव जीतने के बाद झठ बोलने के लिए वाध्य होना पडता है। यह प्राविजन हम सब को तंग करता है। हम 10-15 लाख रुपया खर्च करके झाते हैं और हम कहते है कि 30 हजार के ग्रन्दर चुनाव लडकर ग्राए हैं, तो देश को हम कैसे सुधार सकते हैं ? कानून मंत्री जी बताये कि क्या देश को सुधारने का यह तरीका है? मैं चाहंगा कि कानून के अन्दर जो प्रोविजन है उसको या तो तिकाल दीजिए ताकि साफ-साफ ईमानदारी से लोग कहें कि इतना खर्च करके आए हैं। डिस्क्वालि-फिकेशन की हर से वह झठ बोलेगा। तो बेईमानी से वचने के लिए संविधान में जो प्राविजन है, इसको हटाइये।

ऐसी ही कई चीजें हैं जिनको सुधारन के लिए धाबे की ने यह प्रस्ताव पेश किया है। श्री जयप्रकाश नारायण और सिटिजन्स फार डैसोकसी कमेटी ने भी कुछ लुझाव दिए हैं। इन तमास चीजो पर सरकार को सोचने। चाहिए। सरकार या तो धाबे जी के प्रस्ताव को मंजूर कर ले या सरकार ऐसा प्रस्ताव लाए कि जिसके द्वारा धावश्यक सुधार किए जा सकें।

दुनिया के जो दूसरे मालिक हैं, जैसे बैस्ट जर्मनी है, वहां इलेक्शन का कुछ ब्रौर सरीका है। उन्होंने लिस्ट सिस्टम अपनाया है। पालियामेंट में अगर 500 मैम्बर है तो उसका 50 परसेंट लिस्ट से चुने जाएंगे ब्रौर बाकी 50 परसेंट पापूलर बोट से चुने जाएंगे। या तो आप लिस्ट सिस्टम लागू करिए ताकि सब की राय से लोग चुने जायें

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या कोई नया तरीका अस्तियार कीजिए। सरकार को सोचना होगा कि कम से कम खर्च में घाम लोगों को इलेक्सन में भाग लेने का मौका मिले घोर सरकार बताने का अवसर मिले। इसके लिए हमको कोई तरीका हुंहना चाहिए। इन्हीं अन्दों के साथ को प्रस्ताव धावे जी ने पेश किया है, मैं उसका समर्थन करता हूं और कानून मंती से अनुरोध करता हू कि वह इस मंजूर कर लें।

PROF. C. LAKSHMANNA (Andhra Pradesh): Madam, Vice-Chairman, I would like to request the Minister of Law to kindly give his consideration for the Resolution moved by Shri Dhabe, i' would like to urge upon the Minister not to treat this Resolution as one which is coming from the Opposition On the other hand, he should try to look at the problem as presented by Mr. Dhabe in the Resolution on which, I think, there should not be much of a disagreement.

I am sure, Madam, the Minister of Law will agree with the whole House that there is much to be desired in the way in which elections in this country have to be conducted or have been conducted in the past. The Resolution consists of  $tw_0$  parts. The first part highlights some of the issues which are involved in the election process in this country. The second part suggests the formation of a Committee of the House to go into these problems and suggest ways and means by which some of the difficulties that are experienced in the election process in this country could be got over\_ Madam Vice-Chairman it is almost agreed to by everybody that there is a need to strengthen democracy in this country. All of us also agree today that democracy of our dream is not the one which we are now experiencing. If we had to realise the dream, if we have to make our dreams real, then there is the need for strengthening democracy and this could be done when we are able to make the people the real masters in

the functioning of the country's gover How could we do it? There is nance. talk that Indian masses are always a illiterate Yes, they are illiterate. But that does not, however, mean that this illiteracy has been standing in the their perception and compre wav of hension of the problems that are pre sent in this country I would like to cite in this connection the case which happened in the recent past, i.e., ab out eight or nine months back, when the people of this country demons trated that they understand the impli cations of the functioning of democracy as much as the educated about whom been praising so much, we have can do. 1 am referring to the incident in Andhra Pradesh which happened in the month of August and Septem ber last year. That was the time when the people in the villages, when the people in the towns, when the people in the streets could come forward and suggest that unless there is clean po litics in this country they will not allow the functioning of those people who have been elected by them, as a result of which democracy, which was derailed was put on the rails again September. in the month of There fore, Madam, if such things could be demonstrated by people in on<sub>e</sub> part of the country, there is no reason why we have to doubt the integrity and apprehension of capacity and the people all over the country. There fore there is an urgent need to strengthen the hands of the people and perhaps we may have to make amendments in the election where law bv perhaps the recall system mav have to be thought of. not I am straightaway suggesting that. It has to be worked out But nonetheless there have been several commissions and committees which have gone into this question. Therefore, a cmomittee of this House could perhaps look into those things and consolidate them and try to bring in any ideas and find out whether it is possible to have such a recall system where the people are the real masters and not anybody else

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Then secondly in this International Year of the Law Minister to the Youth I suggest to accept the suggestion made by Shri Dhabe in the Resolution to reduce the age of voting from 21 years to 18 years. I think that it will be a good gesture because it has nothing new about it. As mentioned by some of the Members earlier, in some of the States, also people have been given voting rights at the age of 18 years as for instance in the Panchayat elections and municipal elections, if a person is competent to vote in the municipal and panchayat election at the age of 18 years, I see no reason why he should not be given an opportunity to exercise his right of franchise at the age of 18 years even for the Assembly and Parliamentary elections Therefore, I very sincerely appeal to the Law Minister at least to make this particular part of the Resolution accepable to the Government and agreed that the age of voting would be 18 years and this will be a good gesture in the International Year of the Youth.

Then, Madam, many Members have already spoken as to how the election expenses have been mounting year after year There had been a time when perhaps an election could be fought for an Assembly seat with about Rs. 35 thousand or Rs. 40 thousand. But today if anybody is under the impression or illusion that elections could be fought with Rs. 30 or Rs. 35 thousand, he will be fooling himself. They have to spend not less than a lakh of rupees or even two lakhs. I am talking about the minimum and there are instances where people have been spending much more than that. Terefore, there is an need to seriously think about the possibility of reducing the election expenses so that the poor could also become partners in the election process. As it is, today elections are the monopoly and the game of the rich only. Without the aid of the rich, elections coull not be fought by any person in India. Therefore, elections have to be brought within the reach of the com-

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#### [Prof. C. Lakshmanna]

mon man, poorman who is in the villages and who wants his voice to , be heard in the matters of the governance, in the decision-making process. Then there is no alternative, but to think in terms of reducing the election expenses and whatever we could do in that direction will perhaps be a great step towards "strengthening the democracy in this country. There is also need for eliminating many of the malpractices in the election procedures. At every stage of election procedure, there is a malpractice. There has been talk about booth capturing; there has been talk about stamping of votes by different people, by different parties, by different individuals contesting the election. Therefore, if we look at 'his problem and if it is taken as a malady afflicting the society as a whole and if we are here to do away with this malady, this disease which is creeping into the society, then there is no alternative but to seriously think about the ways and means by which this malady of malpractices in the election procedures could be eliminated.

Even at the risk of being repetitive I would like to suggest that there has to be a mechanism by which election expenses of the inaividual candidates are borne by the State if that is done, perhaps the utter dependence of the individual on the parties, on the rich individuals to help them, would be to some extent eliminated. If that is done, perhaps reasonably good people, reasonably capable people, reasonably people with comprehension and understanding can also have an opportunity to be a part of the democratic processes. Therefore, I wohld urge upon the Government to very seriously think about the possibilities of at least meeting a Part of the election expenses, especially for Parliament and Assembly elections.

Then we have to think about more basic problem.  $W_e$  have been having a democratic system where the majority rule has been accepted. I think there should be -no difficulty about it.

But what is happening very often is after the elections even with less than 50 per cent votes, there is a possibility of a massive mandate being given to a particular party, disproportionate to the votes polled by it, as it happened in 1967. in 1962 and even in 1985. We are now having Congress Party in power with 400 seats in the Lok Sabha with only 50 odd per cent votes. Therefore, even though there has been substantive support for others in the elections, those people do not find a place in Parliament because we are having a single majority system as a result of which we are not able to really give due consideration to the will of the people as reflected through the voting pattern in the country. Therefore, perhaps, a time has come to seriously think about the proportional representation system for which Shri Chaturanan Mishra has given an amendment. I think the Law Minister would be doing well to kindly consider this and consult his colleagues and come forward with a legislation by which the democratic process in the country could be put on a stronger base.

With these suggestions I request the hon. Minister to kindly consider some of the suggestions at least which are part of the Resolution as moved by Shri Dhabe and then make them a part of the procedure of the Government. Thank you.

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir); Madam, I rise to support the Resolution of Shri Dhabe. It is irony of fate that this resolution is coming as a private member's Resolution. Madam you will recall that when the new Prime Minister took over, he promised us (1) the Anti-Defection Bill and (2) Electoral Reforms. The Anti-Defection Bill was passed with the co-operation of all the Opposition parties, in the last Session of Parliament. But the electoral reforms, which were promised to us, not once, but on several occasions.—it was said that a comprehensive Bill would be brought forward in the next Session of Parliament—it

#### was said that such a Bill will encompass all these reforms has not come. In any case, 1 would request the hon. Law Minister to appreciate the spirit behind the Resolution brought forward by Mr. Dhabe, to consider it in the light of the pronouncements made by the Prime Minister.

Vice-Chairman, Shri Dhabe has Madam. brought forward the He-s:lution in seven parts. In regard t₀ all of us agree, ft says part one, we that we should strengthen Indian and make it people-oriented. I democracy think, there can be no difference of opinion on this from any side. In the second part, Shri Dhabe goes on to say that we should "implement the provisions in Part XV of the Constitution, in letter and spirit." This part of the Constitution, envisages the electoral process for the State Legislatures as well as Parliament. The main vehicle for this purpose is the Election Commission. Madam, Vice-Chairman, I regret to say that our experience for the last several years in regard to the Election Commission has been very poor. The Chief Commissioner, as Mr. Goyal Election pointed out is to be nppointed by the President The President, in turn, appoints him on the advice of the Government, of the day For all practical the Chief purposes, Election Commissioner is a functionary of the Government. Instances after instances can be quoted to show that the Election Commission has not done its duty, which it is supposed to do, as an impartial authority.

Madam Vice-Chairman, under the provisions of this Part, Part XV, the Chief Election Commissioner has to appoint the Chief Electoral Officers in the States. These Chief Electoral Officers in the various States are supposed to be his impartial representatives, in this connection, Mr. Minister, I can quote the example of Jammu and Kashmir itself. Hon. Minister I

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will kindly bear with me when I say that impartiality is supposed to per-</ iau,-, Luidgr .be Constitution, Part XV, to the States to the Chief Electoral Officers In the case of Jammu end Kashmir, for instance, at present, the Home Secretary is the Chief Electoral Officer. On the one hand, he is controlling the law and order situation. He is under the Home Minister who is also the Chief Minister of the State. At the same time, he is supposed to be impartial, as the Chief Electoral Officer. How can this he possible? Similarly. in the case of the Chief Election Commissioner. He is appointed by the Government 01 the day and he has to serve under that Government. He may need some extension or he may like to be posted to some other department after his retirement. He has to be loval to the Government which has appointed him. That is why m<sub>v</sub> first suggestion is in regard to the Chief appointment of the Election Commissioner. My submission to the Law Minister would be that he should see that the Chief Election Commissioner is made a judicial authority ana the Government of the day has nothing to do in appointing him. I do not know how he can do it. I think, this can he done on the same lines, as in the case of appointment of judges of the High Courts and the Supreme Court. In this way alone the impartiality of the Chief Election Commissioner can be enforced when that particular authority is cortfident that for whatever action taken by him he will not be subject to any director or implied threat from the Government of the day So, my first request would be that when electoral reforms are envisaged by the Government, the authority of the Chief Election Commissioner must be independent and judicial. Under no circumstances. I repeat, should be he appointed by the Government of day as is envisaged under the existing provisions of the Constitution. Fat that purpose, if if is necessary to amend the Constitution, the Law Minister should come forward with a Bill for amending the Constitution.

#### [Shri Ghulam Rasool Matto]

The second poind that Mr. Dhabe has made is to reduce the age of voting from 21 to 18 years to make the adult suiferage more broadbased. My friend Prof Lakshmanna has said that this is the year of the youth and Mr. Bhardwaj should give a gift to the youth of the country by lowering the age of voting but the fact of the case remains, Madam, Vice-Chairman, that the present-day 18 year youth is far more intellectual, advanced and more informed than an 18 year-old youth 10 or 20 years ago. He is perhaps more vociferous and the best way to make him responsible to the society would be to make him a part of the electoral process. So, my second suggestion to the hon. Minister would be that when he comes forward with a Bill for electoral reforms, the age of voting should be brought down from 21 to 18 years.

The third point that Mr Dhabe has made is to drastically cut the election expenses to bring them within the reach of the poor. Madam, Vice-Chairman, money has played a very important role in elections and it is continuing to play a very important part in elections. I do not want to quote the history because there are other speakers who will speak <sup>on</sup> the subject. 1 will only quote Shri Trivedi the present Election Commissioner who has in a seminar stated:

'•Political corruption would continue to grow in geometrical progression unless draconian laws are taken to eliminate chances of indiscriminate spending of huge am-mounts at elections and remove dependency on money power."

This is a quotation taken from what the present Election Commissioner has said in a seminar. Similarly, Madam Vice-Chairman, 1 would like to quote a few lines from the Wanchoo Committee's Report. The terms of that Committee were to advise on direct taxes, but this is what they say and *i* **quote**:

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"It is an accepted fact of life that in a democratic set up political parties have to spend considerable sums of money and that large sums are required, for election. In this connection, it may be pertinent to refer to the manner in which this problem has been tackled in countries like West Germany and Japan. In West Germany political parties are financed by the Government on the basis of votes polled by them in the preceding elections. In Japan Government finances election expenses of the national parties on the basis of the size of a constituency and also gives financial assistance for research and party publicity."

It is said that such measures largely ensure that political parties do not have to lean heavily^ on rich patrons or indulge in underhand dealings. "We are of the opinion that in our country also, the Government should finance political parties. We recommend that reasonable grants-in-aid should be given by the Government to national political parties and suitable criteria should be evolved for recognising such parties and determining the extent of grants-in-aid to each of them " This is what the Wanchoo Commission has said.

The present day position is that money plays a very important part. Whatever party is in power it is able to muster enough resources to fight an election. I cite a small instance from the State of Jammu and Kashmir. We had the election from Ladakh pa mentary constituency irecently, the

result of which has been announced today. Now it was well-nigh impossible for our National Conference Party to send people over there oecause the road was blocked, the air fare is so high and air freight charges are all that high. We could not send so many people to that area. Above all, what is important is that one area in the Kargil constituency— called Zanskar—was completely inac-<sub>1</sub> cessible so much so that our polling <sup>1</sup> agents also could not reach there. **But** 

#### <sub>3</sub>I<sub>3</sub> Resolution seeking appomtment of a

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look at the position of the Government side. On the other hand, the Government used its own machinery, used helicopters and took their own pailing agents to this place. And we could not do anything. So the point is that it is an unequal fight completely at the present moment between the Government of the day, whichever Government is in power, he opposition. Tomorrow any other Government may be in power and the Congress may be in the opposition. But the point is that money plays a very important role.

In this connection, I may mention that as far back as when the Constituent Assembly was there, one Member, Mr. K. T. Shah, moved a formal amendment t;t the effect that election expenses should be borne by the State. It is significant that the Government did not oppose the amendment as such at that time but felt that acceptance of the proposal would impose an intolerable burden on the exchequer.

Now coming to the monetary part of it, how election expenses must be borne by the Government, I have to give small explanations. How much expenditure should a Lok Sabha candidate justifiable incur? The Election Commission in its report on the 1980 Lok Sabha Elections had conducted a worth-while exercise in this regard. Taking into account the amounts likely to be spent on transport, public meetings, printing, display advertise-m^rts and polling-day expenses, the total expenditure has been assessed at Rs. 1,61,000. Making an allowance for increase in prices since then, Rs. 2 lakhs can be regarded as fair enough to meet all requirements. Now Madam, for the 527 Lok Sabha constituencies for which elections were held in 1980-4620 candidates contested. Of these as many as 3413 candidates forfeited their deposit. The premise on which we are working is that we want .to iro-rfss upon the fact that a candi-

date who has forfeited his deposit cannot be financed by the Government. On that basis, when 3413 candidates forfeited' their deposit, only 1207 candidates would be eligible for public funds. At Rs. 2 lakhs per candidate, the total entailment would thus be only Rs. 24 crores. Madam, while we are spending about 200 to 300 crores of rupees on the elections, if we have to spend about Rs\_ 30 to 40 crores to meet the elation expenses, this will be worthwhile because in the absence of all the Opposition parties having enough finances to fight the elections it is impossible to fight the Government of the day, whether it is State Assembly or Parliamentary elections. Madam, Vice-Chairman, in this connection, there are many countries of the World which have this provision. In Argentina, annual grants for organisational expenses of parties represented in the legislatures in allowed. In Austria, annual grants for parties represented in the legislature are given. In Belgium, financial assistance is given to political parties represented in Parliament. In Canada election expenses are partially reimbursed. In Denmark, general grants are given to political parties, which can be used for normal organisational work as well as for elections. In the Federal Republic of Germany, parties polling a minimum percentage of votes are entitled to reimbursement of their election expenses. In Finland, parties represented in the legislature receive annual grants from the State, in France, the State deimburses candidates who obtain a minimum of five per cent of valid votes. In Ireland, during the election campaign the State allows parties to use school rooms free of charge. In Israel, parties are given election grants to meet poll expenses. In Italy, election grants are given to political parties-part of it on a parity basis and part in proportion to the votes polled by them. In Japan candidates are given a fixed amount described as "statutory expenses." In the Netherlands, the State gives grants to parties for political education, for research and for

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#### [Shri Ghulam Raso.ol Mattoj

party foundations. In Norway, subsidised transport is provide,} to parties during elections. Besides, parties are given annual grants for organisational work. In Sweden, annual grants are made to political parties for organisational expenses^ in the U.K., since 1974 a scheme of grants to Parliamentary opposition parties has been introduced. In the U.S.A., since 1976 candidates for the Presidency are provided State finance on condition that they accept certain restrictions such as limit on expenditure and audit of accounts. So, this is not a new thing These are some of the instances that I have quoted where elction expenses are reimbursed by the Government. So I would beg of the honourable Minister, once electoral reforms are taken into consideation, he should take these factors also into consiaera-tion because money plays a very important part in this context.

The next point that Mr. Dhabe has made in the Resolution is "to radically change the election law so as to eliminate many malpractices." Now Madam Vice-Chairman, there have been numerous instances quoted, inside the House and outside, of malpractices indulged in by the parties, particularly by the party in power, in whichever State it is Now, 'n this process, as I said in the be-^aning while discussing the Election commission's role, the Presiding Offiers are given a bait that they would be transferred to a good place or some increments or something like that ii they did such and such a thing. Numerous instance.; are there. Even in Kashmir, in the last Lok Sabha elections, we had witnessed umpteen instances when Government servants were utilised by the party in power to do such things. So, I would beg of the hon. Law Minister that while he takes those things into consideration, he should have a full look into the Representation of the People Act. In the Representation of the People Act a lot of amendments are needed in order to curb these malpractices.

These malpractices are rampant. As has been said by senior leaders in this House also, this is a national evil. Today the Congress is in power and tomorrow it can be in the Opposition, but a law which is foolproof and which really reflects the verdict of the people is the correct law and therefore, you must take such steps as t<sub>0</sub> enforce that correct law.

Madam Vice-Chairman, Mr. Dhabe also raised the point about implementation of the various recommendations, reports and decisions with regard to electoral reforms The Law Commission's reports and other reports are before the honourable Minister.

5 P.M.

This should be taken into consideration.

The State should share a reasonable part of the election expenses. That I have already discussed

THE VICE-CHAIRMAN (SHRIMATI KANAK MUKHERJEE); Hon. Member. it is 5 o.clock now. The private members' time is over.

SHRI GHULAM RASOOL MATTO: I will continue next time.

THE VICE-CHAIRMAN (SHRIMATI KANAK MUKHERJEE) : Discussion on this will be continued on the next allotted day.

Now, we will take up special men-tions, I would request hon Members to be very brief and precise in their special mentions because there are two more Members to take Part in the discussion on the working of the Ministry of External Affairs before <5 O'clock when the hon. Prime Minister will give his reply. Now we take up special mentions. First, Shri Rama-nand Yaday.